

[Shri Hari Vishnu Kamath]

The Minister of State said that the Bill was introduced on the 25th March—it means hardly 4 days after the Rajya Sabha adjourned. That makes the confusion worse confounded. I do not know why the Government is working like this without a mind, without a rudder, without any plan or programme. It is a very sad state of affairs for the country. The Government is just drifting....

Mr. Speaker: That is enough.

Shri Hari Vishnu Kamath: You should kindly advise the Government.

Mr. Speaker: The Prime Minister has expressed his regret. That is enough. There is nothing more than that.

12.42 hrs.

#### PUBLIC ACCOUNTS COMMITTEE

##### TWENTY-FIFTH REPORT

Shri Tyagi (Dehra Dun): I beg to present the Twenty-fifth Report of the Public Accounts Committee on Appropriation Accounts (Civil), 1961-62 and Audit Report (Civil) 1963 relating to the Ministries of Finance and Steel, Mines and Heavy Engineering and the Financial Results (Civil Grants) and Grants-in-Aid.

#### ESTIMATES COMMITTEE

##### FIFTY-FIRST REPORT

Shri A. C. Guha (Barasat): I beg to present the Fifty-first Report of the Estimates Committee on the Ministry of Steel, Mines and Heavy Engineering—Heavy Engineering Corporation Limited, Ranchi.

12.43 hrs.

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#### DEMANDS FOR GRANTS—Contd.

##### MINISTRY OF INDUSTRY—Contd.

Mr. Speaker: Shri V. B. Gandhi may continue his speech.

Shri V. B. Gandhi (Bombay Central South): Mr. Speaker, Sir, yesterday I was saying that I would like to say a few words about an industry which has the largest number of self-employed people in the country. That industry is the powerloom industry. That industry today is in a bad plight and this plight has been brought about by the imposition of new excise duty under the Budget proposals and also by the revocation of certain exemptions from duty which were enjoyed by the smaller units of the industry under certain circumstances. Before I sit down, I propose to make an earnest appeal to the Ministry to take timely and appropriate measures to save an important industry with such a large content of self-employed element.

Let us now look at the background of the subject. The powerloom industry, as we all know, is a cottage industry. The average unit of ownership consists of 2 to 4 looms. Usually, the weaver and his family all work occasionally employing outside help. Although it is a cottage industry and a small-scale industry, the aggregate size of this industry is rather larger. There are one lakh powerlooms in the country and this compares with only 2 lakhs of powerlooms in the composite mills sector. Now, this industry, as I said, is facing a crisis. And what is the reason for this situation? It is certainly not that the industry is lacking in efficiency because it is a very competitive industry and that competitiveness has been proved under severe conditions. Then, it is not that the industry is lacking in skill and experience for skill and experience in this industry is traditional because the workers and the owners of this industry are the people who were formerly

handloom weavers. These handlooms were converted to powerlooms in accordance with the recommendations of the Kanungo Committee, a Committee whose Chairmanship was filled with distinction by our present Minister of Industry.

Now, a number of new excise duties have been levied under the Budget proposals. There was a duty levied on cotton yarn and the cloth manufactured on powerlooms. There is a special duty levied on unsized yarn used by powerlooms. Lastly, by a recent notification, the Government has taken away the exemptions enjoyed by owners of small units upto 4 looms under certain circumstances. This exemption is taken away from those licensed after 31.3.61. We all know that the Finance Ministry usually looks on most of its problems principally from the tax angle, from the revenue angle. It is not very usual with the Finance Ministry to consider questions from the growth angle, that is the growth of the industry angle or from the survival of the industry angle. But it is the Ministry of Industry which should be principally interested in this growth angle. In my opinion, the position to day is nothing short of tragedy and we shall put this great industry in jeopardy if we do not act immediately. It is quite a legitimate function and even the duty of the Industry Ministry to put the case from this angle before the Finance Ministry. I can quite grant that there is no intention on the part of the Finance Ministry to do anything that would hurt any industry. And yet, the result is just the same. The industry is being hurt. Powerlooms will be out of business unless timely action is taken to save them. The Sizing Association of Bhiwandi, which is the largest powerloom centre in the country today have decided to close down from 16th Mach. Really speaking, we have to be considering more actively the future of this industry. We have received all kinds of proposals. For

instance, there is a proposal that in future licences for spinning mills should be granted to co-operatives. But then what we find today is that instead of looking to the future we are now worried as to how to save the present. Now, mostly these powerloom units are small units owned by people of small means. Normally, their average capital outlay does not exceed Rs. 800, and their working capital hardly exceeds Rs. 5000 on the whole, and usually even this is borrowed-capital.

Now, what is going to be the result of these new levies under the budget proposals? There is an estimate here with me according to which the monthly earnings, on the basis of a tor whose monthly earnings come to Rs. 212. Now, with these levies, the powerloom owner will have to pay something like Rs. 236.88. Now, imagine the position where an operator whose monthly earnings come to Rs. 212 and is going to be called upon to pay enhanced duties to the extent of Rs. 236.88. That will not only wipe out his entire income but would leave him with a loss of about Rs. 24 as a result of a month's working. The figures that I have given here are, of course, indicative. It is difficult to understand why there is this hurry in levying these new duties and taking action on them. Actually, we know that there is a high-ranking committee, namely the Ashoka Mehta Committee that has considered this whole question. It was charged with the task of considering the sphere, and role of powerloom industry vis-a-vis the mill industry and the handloom industry. I am quite sure that we expect a good deal from the work of this committee. The report, I am told, is going to be presented in about two months. The least, therefore, that the Government and the Finance Ministry could do would have been to wait until the Ashoka Mehta Committee's report was considered by Government and also by this House. After all that report is expected to contain very valuable

[Shri V. B. Gandhi]

recommendations and very useful conclusions, and those conclusions are going to be of vital interest and of great consequence to this industry, namely the powerloom industry and its future.

We, therefore, now wish that the Ministry of Industry take up this question vigorously and with determination. It is the legitimate function of this Ministry to see that an important established industry of this size is saved from disaster.

Then, it must be so arranged that the new levies will be suspended and that the notification in respect of exemptions from duty of certain small units should also be withdrawn. No further action should be taken in this respect also until we have had the opportunity to consider in this House and also Government have had the opportunity to consider fully the report of the Ashoka Mehta Committee. Finally, I would plead with the Ministry of Industry to bring to bear this larger consideration of employment, of production and of industrial progress in this country, before the Finance Ministry.

I would like to say a word now about the long-awaited committee on public undertakings. I see that so far as the Ministry is concerned, it has done its part. The motion has been considered and adopted by both the Houses, and now actually the election of the committee and the constitution of the committee remain. I hope that something will be done to expedite this last part of the task connected with this committee.

I should also like to say a word about the relaxation and simplification that have been brought about in the procedure of licensing of industries. I am glad to see that the exemption limit given to all industries in regard to licensing has now been raised to Rs. 25 lakhs of fixed capital. That again is a good thing and that would help very much.

Also, the work of the Swaminathan Committee represents another big step forward taken in this direction. I welcome all that has been done to expedite the decisions. I also welcome the new step taken of issuing letters of intent. A lot of heart-burning that we used to hear about in the sector of foreign collaborations will now be taken care of by this.

I also welcome the issuing of a list of key industries.

13.00 hrs.

**Shri Krishnapal Singh (Jalesar):** The other day when we were discussing the Demands for Grants relating to the Department of Supply, I was interested to hear the hon. Minister reading out a catalogue of the achievements of the present Government in regard to development of industry. It was very encouraging to hear him. But when I went back and consulted some of the speeches made by a prominent industrialist, I was rather disappointed.

We all know that before the last war most of the major industries had been established in the country—I mean textiles, jute, iron, sugar, cement, coal, and quite a number of others. During the war, out of sheer necessity when goods could not be imported for the emergency, Government was compelled to establish and encourage a few more industries. So, the credit which the present Government can claim is for what has happened after the war.

What has happened after the war and during the last few years? There is no doubt that there has been some expansion of industry, in some ways there has been even rapid expansion, but the question is: is it due to Government's policy or in spite of it? What I want to say is that most of the expansion and most of the new industries which have been set up

has taken place in spite of Government's policy.

While saying this, I would like to bring to the notice of this House, some pertinent words which have been uttered, not by politicians, but by some of the leading industrialists of the country, I mean men like Shri B. M. Birla and Sir Biren Mukerjee.

This is what Shri Birla thinks about our policy and about our organisation in the Industries Ministry. This speech which he delivered at the 36th Annual Session of the Federation of Indian Chambers of Commerce and Industry on 17th March, 1963. This is what he says:

"Our planning has been for poverty and not for prosperity. The Planning Commission themselves admit that even by the year 2000 A.D. one third of the population will remain poor."

The industrial development which they are planning will not affect them much.

Let us compare for a moment what has been achieved by countries like Japan, Germany and the United Kingdom during the last few years, after most of their industries were smashed during the war. Japan and Germany also remained under the occupation of foreign armies and their industries were not allowed to expand in the manner in which the people wanted. But their achievements have been so great that we ourselves are receiving aid for the industrial development of our country from these three countries.

This is what Sir Biren Mukerjee say:

"The restricted approach of the Government is such that it inhibits growth of industry."

He also says that due to the large number of officials and the large  
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number of officers through whom the files have to travel, it takes months, and sometimes years, to get a case through. According to Shri Birla, between 50 and 60 people have to deal with a single case, and sometimes the files are held up, and it is not unusual that they are lost during this process.

**Shri Hari Vishnu Kamath** (Hoshangabad): The files have to travel some miles.

**Shri Krishnapal Singh**: This is what is happening.

I would like to bring to the notice of the House the sort of top-heavy administration which we have got in this Ministry. On page 3 of the Demands which have been supplied to us, there is a list in which the pay of officers and establishment is given for 1964-65. The total comes to about Rs. 15,01,700. We are going to have one Secretary—this is so badly printed, I cannot clearly read it—3 Joint Secretaries, 7 Deputy Secretaries 19 Under Secretaries, 5 additional officers 56 section officers, 12 private secretaries and 600-odd Superintendents and Assistant Superintendents.

**Shri Hari Vishnu Kamath** (Hoshangabad): On a point of order. My hon colleague is making an interesting and useful contribution to the discussion. He must have a quorum in the House.

**Shri C. K. Bhattacharyya** (Raiganj): I wonder how Shri Kamath forgot it till now.

**Shri Hari Vishnu Kamath**: You reminded me. When I looked at you,

I was reminded of it. There are only 40 or 41 Members.

**Mr. Speaker**: The bell is being rung. . . . Now, there is quorum. The hon. Member may continue.

**Shri Krishnapal Singh:** I have read one list at page 3. Now I will read out a list at page 21. Here we have 49 Directors, 81 Development Officers, 459 Deputy Directors and Assistant Directors and quite a number of other people, and the total amount comes to Rs. 99,47,000.

Then, at page 41, there is a third list, and the total cost comes to Rs. 29,29,62,000.

So, I have no doubt that what Shri Birla and Sir Biren Mukerjee have been complaining about is correct.

I made a mistake when I said that the second quotation was from Sir Biren Mukerjee. It was from Shri Birla.

This is what Sir Biren Mukerjee says:

"In this organisation, large bureaucracy has been created, regulation has bordered on regimentation, and control, instead of helping the rapid economic growth, has effectively hindered it".

**Shri Joachim Alva (Kanara):** Even after the enormous licences that they have carried away, to the value of over Rs. 50 lakhs each, should they complain like this.

**Shri Krishnapal Singh:** You and they alone know; I am not aware of who has got which licence. Some people get licences and I will be referring to it later on. This is the opinion of the two leading industrialists of the country who are not politicians and who are very well known in the industrial world in India and even outside. I doubt whether the Minister was absolutely justified in claiming the credit to himself. My hon. friend just now mentioned that these people had received some licences and permit. I am not aware of that nor am I so closely acquainted with the affairs of this Ministry or any other

Ministry to be able to know who obtained permits and who did not. My hon. friend is certainly in a better position than myself. I know that this system of permits-licence-quota had been described by very prominent people in the country as the permit-quota raj and it has led to a number of abuses and wide spread corruption and the sooner it is ended, the better. If it cannot be ended—we cannot hope for it as long as the present Government lasts—I would suggest that we should have an independent body like the UPSC in the Centre and the State Public Service Commissions in the various States to sanction these licences and permits. It should not be left to the Ministry or its officers to issue these licences and permits. Either this system should end or if it has got to be continued, we must have an independent body which would not be influenced by politicians or be accessible to favourites.

I am now coming to the small scale industries. I still feel and that is a widespread feeling that the Government should have done more here than anywhere else. The bigger industrialists are in a position to set up new industries or to expand the existing ones without much of Government help. They can obtain the finances from the various banks, even from the World Bank and other organisations which have been set up for their benefit by the Government. Those who want to set up small industries, especially in rural areas, have no such facilities. At one time the rural areas of this country were throbbing with industrial activity—not mechanised industrial activity but the old type of industry, such as the indigo industry. In Northern India, it was run on a very large scale; even today we can find the remains of indigo factories practically in every big village of U. P. and Bihar. If I am not wrong, in U.P. alone this industry used to get an income of about Rs. 17 crores a year

in those days, which will mean, if we take into account the reduced value of money these days, over Rs. 150 crores. We should have some other industry in its place in the villages. Instead of the rural population running after industry and migrating to cities, we should send the small scale industry to the villages. I consider, for instance, khand-sari industry, rice mills and coarse cloth weaving and a few others suitable for being developed. People in rural India are not acquainted with modern machines and other things and special efforts should be made to train them. No credit facilities exist there. All the banks are located in cities. I myself went and enquired in one bank, Mathra Bank, whether they had sufficient staff for being sent to the villages to make enquiries about applications which they received for financial assistance. The agent told me that they did not have enough staff and therefore, their activities were confined to the neighbourhood of the city. The result is that most villagers who could not find employment in the villages migrate to cities or live in villages a hand-to-mouth existence.

About the Khadi and handloom and other village industries, I am sorry to say that this organisation is in a scandalous state of affairs. Something ought to be done to set things right there. Time and again, the Public Accounts Committee has pointed out this; in its last report, the Public Accounts Committee says that in addition to other irregularities such as non-payment of loans and other kinds of grant, 11 cases of theft were detected and ten cases of defalcation and misappropriation were also detected. There were other cases of irregularities; for seven years arrears have not been paid. This has been stated in the report. The amount of money that we are squandering over this organisation is unimaginable and the worst thing is that we have placed a very important politician belonging to a party as the head

of this organisation. One wonders what is the motive behind the Government's policy. Why should one have a prominent politician to guide the affairs of an organisation which is supposed to be of industrial and commercial importance? It is a matter which should be noted by this House, and this state of affairs should be remedied.

Now, under the very nose of this Ministry, there was so much dissatisfaction in respect of the Khadi Gram Udyog Bhavan in Connaught Circus; their employees have been making repeated representations to the Government without any effect. There are no proper rules in respect of the service; their salaries are very low; no arrangements have been made for their housing; no bonus, no gratuity; no provident fund. And yet, this is a semi-Government organisation and one which is considered very important by the present Government.

There is a newly-started centre about five miles from Mathura for the development of khadi and allied industries. What do the people think of it? It has now been supplied with a special telephone line from Mathura. When people from neighbouring villages crying for a little electric power to pump water it has been denied to them but this centre has been supplied electricity. What is happening there is that it is visited by some VIP or other every month and a function is held in his honour the people of the neighbouring villages call it a *halwa puri* centre, they do not call it by any other name. Some of the people who saw it with their own eyes told me that on one occasion, tins and tins of ghee went there and bags and bags of sugar also went there; that a *dawat* was held, and as usual there was some *Udghatan*, something or the other, and the Minister went there; several motor-cars went there. That is the condition. That is not being run on a commercial line. It appears that the Government have no intention of

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developing these industries. They have no set programme; all that they are interested in is to do some propaganda and put some of their men in key positions so that on some future occasion they can render them help. I therefore would like to emphasise that a special Commission should be appointed to enquire into the affairs of this organisation and to report to this House. After all, I think some Rs. 100 crores of money has been spent on it to keep it alive and to get it going. There is no reason why, when the Public Accounts Committee has pointed out, not once but several times, the irregularities, defalcations, theft and other matters which need the attention of this House, the Government should not appoint a Commission to enquire into the working of this organisation. If they want to continue it, they should have some other man than a prominent member of a political party at the head of this organisation.

What I would like to say in the end about this khadi business is that the Government should also consider whether it is possible, without giving subsidy, to continue this industry. The Government should set up small industries, some small units which work by power, and which can compete with the articles produced by other industries.

In the end, I would like to say that although so many industries have been established in the country, one particular industry has been mostly neglected, and that industry is of particular importance to us at the present time. I mean the industry for the manufacture of sporting weapons and ammunition. After the last war, some of the ordnance factories started the manufacture of one or two types of weapons. Now they have begun with the manufacture of weapons for the armed forces. We have no place in the country, no factory, Government or private factory, which can manu-

facture sporting weapons and ammunition for them. It is absolutely necessary not only for sport and the protection of the individual but in times of emergency, these weapons and the ammunition produced in those factories will be found extremely useful. During the last war, I was told by an officer who served in the coastal defence of England who afterwards came to India, that for several months, the entire coast was defended by sporting weapons. This is what happened after the withdrawal of Dunkirk; most of the ammunition and weapons of the armed forces had been lost. There were not enough weapons left to equip their forces guarding the coast. So, they had to rely upon private weapons and private ammunition, and they were the weapons employed for guarding the entire coast of Great Britain during the war. This is an industry which will not be useful in peacetime but will be very useful in times of war. I think a firm like the Birmingham Small Arms Company or some other factory should be established in India. As we know the prices of weapons and the prices of ammunition are prohibitive the days. I hope the Government will consider these suggestions of mine.

श्री विश्वनाथ राय (देवरिया) :

माननीय अध्यक्ष जी, अभी अभी विरोधी दल के एक माननीय सदस्य ने बोलते हुए ऐसी बातें कहीं हैं जिन से जान पड़ता है कि भारत इस बीसवीं शताब्दी में नहीं है, बल्कि आज से सौ या दो सौ वर्ष पहले की ग्रंथ व्यवस्था में आज भारत विद्यमान है। एक तरफ तो उनकी बातों से यह आभास मिलता है कि फ्री एंटरप्राइज का जो नारा देश में कुछ लोगों की तरफ से दिया गया है, उस के लिये पूरी म्बन्धता हो। जैसी चाहें वैसी व्यवस्था से, वैसी सुविधा से वे अपने उद्योग धर्मों को बढ़ायें, और दूसरी तरफ सरकार से यह आशा करते हैं कि उन उद्योग धर्मों के बढ़ाने के लिये सरकार की सहानुभूति

ही नहीं बल्कि विशेष कृपा और सहायता भी हो। ये दोनों परस्पर विरोधी बातें हैं। अगर सरकार कदम उठाएगी तो किसी प्लान पर, किसी योजना पर या किस स्कीम के मुताबिक चलेगी या बिल्कुल छोड़ देगा जन्म उद्योग-पतियों को अपने उस ढंग से चलने के लिये, जिस के बारे में आज से कई सौ साल पहले मिल्स जैसे अर्थ शास्त्र के ज्ञाताओं ने कहा था।

लेकिन आज दुनिया दो सौ साल पहले की नहीं है, आगे बढ़ चुकी है, वह आज बैलगाड़ी और पैदल के युग में नहीं है, बल्कि हवाई जहाज, और उस से भी आगे बढ़ कर दुनिया आज अणु शक्ति के युग में चल रही है। अब तो ये बातें चाहे सार्वजनिक अर्थ व्यवस्था की हों, या अन्य प्रकार की हों, समज का नेतृत्व करने वाली सरकार की योजना पर ही चलेगी। जिस वक्त इस सरकार ने अपनी औद्योगिक नीति निर्धारित की थी उस वक्त उसने यह तय किया था कि कुछ बेसिक इंडस्ट्री होंगी तथा उसके लिये सरकार सुविधा देगा और साथ ही वह अन्य बड़े उद्योगों के लिये भी अच्छी तरह सहयोग देगी। उस उद्योग नीति के अनुसार ही जहाँ प्राइवेट सेक्टर को सहायता मिलती है वहाँ पब्लिक सेक्टर में भी बड़े बड़े उद्योग शुरू हो रहे हैं और सफलतापूर्वक चल रहे हैं। देश के अन्दर जब अपने विचारों के मुताबिक उत्पादन बढ़ाने की योजना देने वाले लोग यह कहते हैं कि हम लोग सार्वजनिक क्षेत्र को उद्योगों में उतना उत्पादन नहीं कर रहे हैं, उतनी सफलता प्राप्त नहीं कर रहे हैं, जितनी प्राइवेट सेक्टर में हुई है, उस समय वे यह भूल जाते हैं कि प्राइवेट सेक्टर को कई सौ साल का अनुभव है। उन उद्योग-पतियों को जो बहुत सालों से उद्योग चलाते चलाते अनुभव हुआ है और जो उन का साधन रहा है वहाँ उन के साथ है। समाज का अनुभव उन के साथ है। हमारे देश में पब्लिक सेक्टर या सार्वजनिक क्षेत्र के उद्योग के लिये तो यह पहला अवसर है लेकिन तब

भी उस में चाहे वह बंगलौर की ऐयर फ़ैक्टरी हो या दूसरी सार्वजनिक क्षेत्र की जो फ़ैक्टरी चल रही हैं, वे तो रेलवेज को छोड़ दीजिए तब भी आप देखेंगे कि सार्वजनिक क्षेत्र के उद्योग धंधे बढ़ रहे हैं और तरक्की कर रहे हैं। रही यह बात कि कुछ गलतियाँ हुई हैं तो थोड़ी बहुत गलतियाँ तो होंगी ही। अगर यह मान भी लिया जाये कि सार्वजनिक क्षेत्र के उद्योग धंधे उतनी तेजी से, उतनी गति से और उतनी क्षमता से नहीं चल रहे हैं जितने प्राइवेट सेक्टर के उद्योग चल रहे हैं तब विरोधी दल के उन सदस्यों को जो प्राइवेट सेक्टर के हिमायती हैं उनको आखिर यह तो मानना ही पड़ेगा कि प्राइवेट सेक्टर के उद्योग धंधे भी बहुत जगह असफल होते हैं। ऐसी दशा में जब उन के पास का अनुभव और पहले की पूँजी थी और उस के साथ ही सरकार भी उन को सहायता दे रही है तो भी कई जगह वे सफल नहीं हो पाये।

जैसा सरकार का लक्ष्य है, और विरोधी पार्टियों के लोगों का भी नहीं लक्ष्य है, कि पूरे देश व समाज का हित हो, यदि सचमुच भी सरकार के साथ इस में सहमत हैं कि पूरे राष्ट्र का हित हो तो उस का मतबल यह है कि इस औद्योगिक उत्पादन से शत-प्रतिशत लोगों को लाभ हो और यह लाभ केवल ५ या ६ प्रतिशत लोगों तक ही जो प्राइवेट उद्योगपति हैं सीमित न रह जाये। हांलाकि पब्लिक सेक्टर के विरुद्ध हमारे विरोधी भाई बहुत शोर मचाते हैं। लेकिन मैं देख रहा हूँ कि जो पूँजी है हमारी औद्योगिक नीति की घोषणा होने के बाद भी उसमें पब्लिक सेक्टर की पूँजी बढ़ रही है। पब्लिक सेक्टर की पूँजी बढ़ाना इस माने में नहीं कही जा सकती कि जहाँ तक उनका उत्पादन बढ़ा है बल्कि उनके उत्पादन बढ़ने का जो प्रतिशत रहा है उस के मुकाबले में प्राइवेट सेक्टर के उद्योगों में लगी हुई पूँजी या उससे जो मुनाफा हुआ है वह बहुत अधिक बढ़ा है, इसका प्रतिशत बहुत अधिक है। इस से बिल्कुल प्रत्यक्ष



[श्री विश्व नथ राय]

प्रमाण मिलता है कि देश की पूँजी जो कि सामाजिक है जिस में सरकार का भी सहयोग है वह पूँजी सार्वजनिक हित की तरफ न जाकर उस का जो साधन है वह केवल कुछ मुख्य बोर्डों से लोगों के हाथों में जा कर रहा है। इस लिये इस माने में मैं सरकार को इस समय सचत करना चाहता हूँ कि तृतीय पंचवर्षीय योजना की सफलता हो या कुछ त्रुटियाँ हों लेकिन चौथी पंचवर्षीय योजना में जो उद्योग धंधे चलाने की बात है, नये उद्योग चलाने की बात हो उस में इस बात पर विशेष ध्यान रहे कि ऐसे १-१५ परिवार जो कि देश के अन्दर हैं जिनके कि पास कई सौ या कई हजार कराड़ रुपये की लागत पहले थी और इन तीन योजनाओं में भी जिनकी पूँजी बढ़ती जा रही है उन्हें को नये लाइसेंस, नये नये उद्योगों की सुविधायें न हों बल्कि सहकारिता के आधार पर एसी सस्थाएँ भी चलाई जाय अथवा संगठन भी चलाये जायें और कोऑपरेटिव न हों तो सरकार स्वयं भी उनको चलाने जिससे वह पूँजी थोड़ा से लोगों के हाथों में न जाकर सार्वजनिक हित और समग्र राष्ट्र के हित में जाये। इसी कारण मझे यह कहने के लिये विवश होना पड़ रहा है मैंने अपने प्रदेश उत्तर प्रदेश में कहीं कहीं देखा है कि एक तरफ तो सरकार ने यह आशा की जाती है कि जब उन की व्यक्तिगत सम्पत्ति है, पूँजी भी है तब भी उस के साथ ही सरकार और रुपया दे जैसा वह प्लान में दे रही है लेकिन दूसरी तरफ जो वादे थे पब्लिक सेक्टर के, कि उन क्षेत्र में जो सरकारी पैसा लगा हुआ है वह समय पर वापिस मिले वह वापिस नहीं मिल रहा है और वह पूँजी जिस समय पर फिर सरकार के पास वापिस आनी चाहिये वह वापिस नहीं आई है इस से कि सार्वजनिक क्षेत्र की हानि हो रही है और हानि सरकार, समाज तथा पूरे देश की हो रही है। इसी कारण इस समय जो अनुभव हमारे सामने है तीन योजनाओं का, उस के बाद चौथी योजना के सम्बन्ध में

तारी करते समय यह भी ध्यान रहे कि जितनी पूँजी अत्यन्त आवश्यक हो उतनी प्राइवेट सेक्टर में जाय। खास तौर से जो लोग प्राज समय पर अपने वादे और कट्टेकट के अनुसार सरकारी पूँजी वापिस नहीं दे रहे हैं उन को तो इन सुविधाओं से वंचित होना ही चाहिये।

बड़ी इंडस्ट्रीज के प्रतिरिक्त छोटी इंडस्ट्रीज की भी चर्चा हुई है। तो हमारी जूट इंडस्ट्री सब से आगे थी, जूट का व्यवसाय हमारा सब से आगे था लेकिन अब पाकिस्तान से जो इस समय कम्पटीशन हो रहा है, प्रतियोगिता हो रही है उस को देखते हुए इस जूट इंडस्ट्री में विशेष सुधार की इम्प्रूवमेंट की और रिसर्च का आवश्यकता है। इस बारे में मैं सदन को बताना चाहता हूँ कि इस में कुछ सफलता भी मिली है लेकिन जहाँ तक रिसर्च का काम है उस का कार्य रूप में विस्तार के साथ पूरा नहीं किया जा रहा है। उसमें सुधार करके अगर तुरन्त ही कदम नहीं उठाये गये तो हम पाकिस्तान के मुकाबले में इस जूट के उद्योग को लेकर जो हम विदेशों में निर्यात के लिये बहुत सफल रहे हैं उस में बड़ी कठिनाई पड़ सकती है।

जहाँ तक कपड़े की, टेक्सटाइल की बात है, हम उस में सफल हुए हैं इसके लिये हमें यहाँ पर आंकड़ों को पण करने की आवश्यकता नहीं है। उसमें निश्चित रूप से हम बहुत आगे गये है उसके बारे में याद दिला दूँ कि चाहे स्वतन्त्र पार्टी रहो या न रही उस के पहले भी जब तृतीय पंचवर्षीय योजना के मस्यवेदे पर विचार हो रहा था तो उस समय विरोधी पार्टियों ने और प्रजा समाजवादी पार्टी के नेता ने यह माना था कि टेक्सटाइल इंडस्ट्रीज लगभग १०० प्रतिशत बढ़ी है। उन्होंने खास कर इस को स्वीकार किया कि हैडलूम की पैदावार एक हजार गनी बढ़ी है। जहाँ तक उत्पादन बढ़ने का सवाल है मैं समझता हूँ

सभी इस बात को मानेंगे कि पैदावार बढ़ी है। देखने का सवाल यह है कि वह पूंजी किस के पास जा रही है ! यह व्यवस्था करनी जरूरी है कि वह थोड़े से लोगों में एकत्र न होकर ज्यादा लोगों के हाथ में जाये। इस विचार के साथ यह जो हैंडलूम या कौटेज इंडस्ट्रीज या स्माल स्कूल इंडस्ट्रीज को प्रोत्साहन देने की नीति रही है उस को और भी बढ़ावा देने की आवश्यकता है।

मैं उस गरीब इलाक़े उत्तर प्रदेश से आता हूँ जहाँ कि जनसंख्या बहुत अधिक है, राजनीति भी बहुत चलती है लेकिन उद्योग धंधों की दृष्टि से वह बहुत पिछड़ा हुआ प्रदेश है। इस दृष्टि से वह हिन्दुस्तान में सब से गरीब इलाका है। अब पंचवर्षीय योजना जो चौथी चलेंगी उसमें कुछ करने के लिए सरकार का भी ध्यान गया है लेकिन अभी तक मैं यह देखता हूँ कि पूर्वी उत्तर प्रदेश सबसे पिछड़ा हुआ है, उसमें उद्योग आरम्भ करने के लिए कोई आवश्यक कदम नहीं उठाये जा रहे हैं जिन से हम इस योजना में कुछ आगे बढ़ सकें और उधर गरीबी भी कम हो। इस के लिए सरकार से यह अनुरोध है कि अभी उद्योग का जो एक सट्टलाइजेशन हो गया है, खास खास सेक्टर पर नये नये उद्योगों को चलाने की नीति रही है उसके लिए सरकार इस बात पर विचार कर सकती है कि उनको सट्टलाइजेशन किया जाये बल्कि उनका विकेंद्रीकरण किया जाये। विकेंद्रीकरण से भी देश का लाभ जरूर होगा। इन उद्योगों को बढ़ाने के लिए जो सुविधायें आवश्यक हैं, जो बातें आवश्यक हैं उनको ध्यान में रखते हुये सरकार इस बात पर विचार करे कि कानपुर, अहमदाबाद, बम्बई, कलकता या मद्रास ऐसे केवल ७-८ बड़े बड़े केन्द्रों में ही उद्योग छे न बढ़ाये जायें बल्कि अन्य स्थानों पर भी इन उद्योगों को लगाया जाये ताकि बहुत से लोगों को रोजगार देने के साथ साथ उत्पादन भी ज्यादा हो सके। इसलिए डिसट्रि-

लाइजेशन की नीति को अपनाने के लिए सरकार को चौथी योजना में विचार करना चाहिए।

मैं स्माल स्कूल इंडस्ट्रीज की बात को छोड़ कर अपने पूर्वी उत्तर प्रदेश की कुछ बातें कहूंगा। बलीडिंग मद्रास का कपड़ा तो हमारे हिन्दुस्तान के बाहर बहुत जाने लगा है। पहले इस सदन के एक मुख्य सदस्य ने और जो कि आज भी इसके सदस्य हैं वे बनारस के रेशमी कपड़े की बात कहा करते थे। उसकी तरफ पूरा ध्यान नहीं दिया गया। हाँ सकता है कि वहाँ के बनकर, या वहाँ की जो कौटेज इंडस्ट्री है वह उसको संगठित न कर सके हों। लेकिन भारत में काशी का रेशम विख्यात है और विदेशों में उसकी मांग भी थी। उसका निर्यात उस गति से नहीं बढ़ रहा है जैसे यह बलीडिंग मद्रास या उधर के कर्षे का कपड़ा बाहर के देशों में जा रहा है। इसलिए सरकार को इस और भी ध्यान देने की आवश्यकता है क्योंकि पिछले इलाकों में पूरी योग्यता नहीं है, उनमें पूरी जागृति नहीं है। ऐसे परि्या में जैसे मऊ है या प्रसम है जहाँ कि तिक बहुत मशहूर है हर दृष्टि से वह अच्छा है लेकिन उसकी पैदावार उतनी नहीं हो रही है कि उसे हम विदेशों में भेज कर बाहर से कुछ पूंजी प्राप्त कर सकें।

रूरल इंडस्ट्री के बारे में जहाँ तक खहर की बात है, हैंडलूम की बात है उसमें प्रगति हुई है लेकिन रूरल इंडस्ट्रीज और छोटे धंधों में और भी चीजें आती हैं जैसे फलों का सुरक्षित रख कर रखना और बाहर के देशों को उनका निर्यात करना। हमारे देश में सीजन के अनुसार काफ़ी फल पदा होते हैं। अगर फलों का सुरक्षित करने के धंधे को ठीक से चलाया जाये तो हम अपने देश के लिए काफ़ी मुद्रा विदेशों से प्राप्त कर सकते हैं। लेकिन हमारे देश में सही तरीके से यह फ़्रूट प्रीजरवेशन का वह

[श्री बिश्व नाथ राय]

काम भी शुरू नहीं किया गया है जिससे कि छोटे मांटे आदमी भी इस तरह के धंधों में लग सके। उनके घर में यह फल आदि चीजें पैदा होती हैं और उनको सुरक्षित रख कर वह अच्छा खासा धन्धा कर सकते हैं और अपना पेट पालने के अलावा देश की आय को भी बढ़ा सकते हैं लेकिन उनके पास जरूरी साधन न होने के कारण वह उसका उचित प्रयोग नहीं कर पाते हैं।

हमारे देश में जहां ट्रेक्टर बनाने की बात की जाती है, हवाई जहाज बन रहे हैं, वहां देश के अस्सी प्रतिशत निवासियों के लिए आवश्यक खनी के औजारों के उत्पादन के लिए आज तक सरकार ने बड़े पैमाने पर कोई उद्योग नहीं चलाया है। यह एक छोटी सी बात है, लेकिन देश के अधिकांश लोगों को, देश की अस्सी प्रतिशत नागरिकों को, जिन औजारों की आवश्यकता है, उनके उत्पादन के लिए व्यवस्था की जानी चाहिये। चाहे सरकार अपनी ओर से और चाहे जो छोटे मांटे रोजगार चल रहे हैं उनका सहायता दे कर खेती के औजारों के उत्पादन के लिए उद्योग चलाए। मेरा अनुभव यह है कि जिस उत्तर प्रदेश और विशेषतः उत्तर प्रदेश के जिन डिस्ट्रिक्ट्स की बात मैं कह रहा हूं, वहां से अगर छोटे मांटे आदमी कृषक औजार बनाने का काम करना चाहते हैं, तो उनको उचित रूप से सहायता नहीं मिलती है। माननीय मंत्री जी को मालूम होगा कि आज से साल दो साल पहले हम लोगों ने इस बारे में प्रयास किया था, लेकिन आज तक उसमें सफलता नहीं मिली है।

जहां तक सरकार का संबंध है, बड़ी कार खरीदने की क्षमता या पैसा सब के पास नहीं है। इसलिए हमारे देश में छोटी कार के निर्माण की बात वर्षों से चल रही है। अब गांवों में भी पढ़े लिखे लोगों में ये बातें उभर रही हैं कि सरकार छोटी कारों को निर्माण की व्यवस्था करने जा रही है।

छोटी कार के निर्माण की बात बीच में ही क्यों रुक गई, इस बारे में कई तरह के भ्राम फैलाए जा रहे हैं। हाल ही में, इसी संशय में, कहा गया था कि कारों की जो बड़ी पुरानी फर्म हैं, बड़ी कारों के निर्माण में उनको जी मनाफ़ा मिलता है, छोटी कारों के उत्पादन से उसमें कहीं कमी न हो, शायद इसलिए वे इस दिशा में उदासीन हैं।

श्री योगेन्द्र झा (मधुबनी) : विड़ला जी चाहेंगे, तो हो जायेगा।

श्री विश्वनाथ राय : माननीय मंत्री जी मुन रहे हैं कि विरोधी वैशेष की मरफ़ से क्या आक्षेप हो रहे हैं। मैं नदवार से यह अनुरोध करना चाहता हूं कि विड़ला जी हों, या कोई और हो, उनकी ओर से दूरी झंडी दिखाए जाने की प्रतीक्षा नहीं करनी चाहिए बल्कि देश की आवश्यकता और लोगों की मांग को ध्यान में रखते हुए इस संबंध में कदम उठाया जाय।

Shri Man Sinh P. Patel: Mr. Deputy-Speaker, Sir, after going through the Report, I would like to congratulate the Ministry for efficient functioning and looking after the industries so well, as a result of which they have made rapid progress. But I do not know whether there is any co-ordination between the Industries Ministry and the other department, at least so far as the licensing policy of this department is concerned. It is well-known that we have accepted in principle mixed economy, where both the public sector undertakings and the industries in the private sector have got their say. At the same time, I would like to say that nowadays certain types of industries are being licensed in the co-operative sector. Also, there is definite thinking in the country that the co-operative sector is going to play a very important part; I will go to the extent of saying that it is going to play a better part.

than the public sector undertakings. I want to get a clear explanation from the hon. Minister as to whether my view is correct or not, when I say that the co-operative sector will function as the third sector, together with public and private sectors.

I am saying so because on page 17 of the report there is a reference to food products. I am referring to our co-operative union which, according to me, is the second largest union in the co-operative sector, especially so far as milk products are concerned. At present, the target accepted by the Planning Commission for baby food in this country is 6,000 tons. Many indigenous devices and methods are resorted to by the private sector industries to see that they also get licences for milk products. So, indirectly, a suggestion is made that India is so short milk products that the licensing capacity should be increased to 12,000 tons. Why? So that the remaining 6,000 tons capacity may be distributed to the private industry. This proposal was mooted twice or thrice and, to our misfortune, the Planning Commission has accepted it and said: If at all there is any need to revise the target, it need be raised only up to 9,000 tons. Even to that increase, we have our own doubts. The sentence used in the report is:

"The production of baby foods has recorded a phenomenal rise."

The Kaira Milk Co-operative Union, which is producing Amul products, has international reputation. It wanted a licensing capacity of extra 1,500 tons. Our union has been very recently granted a licence for skimmed milk powder plant of 2400 tons a year. We wanted a licence capacity of 1,000 tons for baby food per year. Our application, in the initial stage, before any enquiry whether the rise contemplated was justified or not, was straightway rejected. At the same time, the proposal of the private sector for an

additional capacity of 3,000 tons was recommended, and that too in collaboration with foreign concerns; one of them, to my misfortune, was Hindustan Levers, which has already a capacity of 1,500 tons per year. Am I to understand that this wing of the Industries Ministry, in spite of the repeated suggestions of the Ministries of Food and Agriculture and Co-operation and the Planning Commission, recommends licence for additional targets in the Third Plan only to private industries?

Some three months back I had to move about each Ministry and see hon. Ministers of different Ministries to see the high personnel of different Ministries are being asked to appoint a particular liaison committee in order to see that the view of the Industries Ministry does not prevail over them. The policy of the Government is to see that the future licences for milk products, in fact all food products, are in the co-operative sector.

A Study Group is being appointed by the Ministry of Co-operation—where I happen to be a member to represent this House with Shri Pandit, Additional Special Secretary of the Ministry of Food and Agriculture as Chairman. This Study Group had occasion to make a submission to the Minister of State, Shri Dey, that since a policy decision has been taken and the Study Group has duly recommended the policy decision, in future no licences for any food products, especially milk products, should ever be allowed to the private industries. Even then, my latest information a week back was that some of the Chief Ministers of different States, in the name of backwardness of the area, milk production or otherwise, have again recommended applications of the private sector, when our applications have been rejected, even though we stand on much better footing. Is it the duty only for this Ministry to initiate licences for different products without their initiation by the different ministries which are directly concerned with those products?

[Shri Man Sinh P. Patel]

When I met the Minister of Food and Agriculture, I was told, "We are not doing it, do not worry yourself, Mr. Patel." But I am always surprised that when a proposal is being scrutinised at the highest secretariat level three or four times, by some accident licences are being sanctioned. If that happens, we will be in wilderness and this Ministry, either in an earnest desire to hasten up meeting the targets of the Third Five Year Plan or to hasten up production, is going to harm in some way the principles of the country if efficient, well-reputed and internationally well-known co-operative sectors are neglected. The Kaira Co-operative Union is helping to two or three units in Gujarat with the same type of collaboration and guidance. It has been accepted that Gujarat is also a dairy State and there the co-operative unions are prepared for this. There is a way that may be suggested. Let us increase the target a little, say, by 3,000 or 4,000 tons and grant the licences only to co-operative unions.

Very recently in the last Congress session in Bhubaneswar we decided to take over rice milling industry. When we want to take over uneconomic rice mills and other rice mills, any new industry, that is to be propounded, supported, suggested, initiated for private industry when the co-operative sector is ready to take in hand the work . . .

**Shri Vishram Prasad (Lalganj):** Sir, there is no hon. Minister to represent the Industries Ministry.

**Mr. Deputy-Speaker:** There is.

**Shri Vishram Prasad:** But he is not in the Ministry of Industry.

**Shri Man Sinh P. Patel:** My whole desire was to bring this to the notice of the concerned Minister, but I, as a co-operator have the same misfor-

tune that it is only being heard by the stenotypist and it may or may not be read by the hon. Minister unless some Secretary over there suggests it.

**Shri Dinen Bhattacharya (Serampore):** The Deputy Minister of Health is there.

**Shri Man Sinh P. Patel:** I shall submit to the Ministry and the Minister concerned to see that if the new target of 3,000 tons is at all accepted by the Planning Commission for baby food products, there should be no rationalisation and no additional licensing to the private industry

**Shri Yogendra Jha (Madhubani):** There is no quorum in the House.

**Shri Dinen Bhattacharya:** The hon. Minister is not there.

**Shri Man Sinh P. Patel:** Again, it is the same misfortune for me.

**Mr. Deputy-Speaker:** The bell is being rung. Now there is quorum.

**Shri Man Sinh P. Patel:** I was saying that in case the Food Ministry is satisfied and recommends the additional target of 3,000 tons for baby food products to be licensed in future or even at the present moment, there should be no rationalisation policy to distribute these licence quotas so that the private sector is given an additional advantage, if the co-operative sector is willing to have it. As I said in the beginning, at present one co-operative society has been licensed 2,500 tons out of the 6,000 tons capacity per year. If there is an additional increase, is Government very keen to see that it should be given to the co-operative societies if the co-operative society is willing? Even these 3,500 tons capacity is too much for the private industry and the co-operative industry cannot compete. But every time they are suggesting rationalisation

tion. Then, a doubt will be created whether we are very keen to see that the co-operative sector's interest is safeguarded by this Ministry.

As regards co-ordination, whenever the question of additional production of different products is there, it should not be the Industries Ministry which should initiate the additional production for submission to the Planning Commission but the concerned Ministry should have a say in that so that they recommend it according to the policy. I would like to have a definite statement from the hon. Minister as to what is going to be the future policy of this Government when such study groups with ICS Secretaries as Chairman are appointed to give reports and when in those reports a definite finding is given that normally wherever it is possible and feasible and if the co-operative institutions are willing to take over production of good products, they should necessarily be given preference. Till then I will not rest content.

**Shri Alvares (Panjim):** Mr. Deputy-Speaker, may I, at the outset, lodge a protest at the absence of the hon. Minister of Industry for a considerable time in this House?

**Mr. Deputy-Speaker:** He was here in the beginning. He has probably gone to take his food.

**Shri Alvares:** There is not a single Cabinet Minister.

**Shri Muthyal Rao (Mahbubnagar):** He is having his lunch. The Deputy Minister of Health is taking notes.

**Shri Hari Vishnu Kamath:** We are entitled to raise a serious objection. There is not a single hon. Minister of Cabinet rank here. The hon. Deputy Minister of Health is here; but it has been held by your predecessor here that when Demands are being discussed at least one Cabinet Minister should be present. There are 15 of them. I do not know whether they are complacent, somnolent or moribund.

**Mr. Deputy-Speaker:** Everything that the hon. Member says will be considered.

**Shri Hari Vishnu Kamath:** We know, no word will be recorded there. Your assurance will not be of any avail. Nothing will be recorded there; nothing will be recorded in their heads also. They take everything lightly because they have a majority. They do not care for the House. We do not have a parliamentary democracy in this country. There is no quorum here; twice there was no quorum in less than one hour.

**Shri Muthyal Rao:** All hon. Members should sit.

**Shri Hari Vishnu Kamath:** It is Government business; it is your business that is being transacted.

**Mr. Deputy-Speaker:** Order, order, this cannot go on.

**Shri Alvares:** One comes across an initial difficulty in trying to relate what this Ministry has been able to do in implementing the Industrial Policy Resolution of Government. I have been trying to find out in the Report whether it is possible to get a picture of what the hon. Minister has been able to do in demarcating different sectors among the three most competitive areas, that is, the public sector industry, the private sector and the co-operative sector. It would be advisable for the Ministry if they would place a comparative statement on the Table of the House showing the progress in which direction the Industrial Policy Resolution has been implemented.

The Report of the Ministry of Industry is a truncated affair. During the last year or so many departments of this Ministry have been transferred to other Ministries that the result is that this Ministry has been left with

[Shri Alvares]

practically very little to do, or whatever it has is insignificant from the point of view of implementation of the Industrial Policy Resolution. Government should, therefore, tell us which is the Ministry or the coordinating agency that would place a picture of the progress of the Industrial Policy Resolution so that it will be possible for us to make a comparative study of the progress in each direction.

14.00 hrs.

Sir, the main expenditure of this Ministry, almost two-thirds of it, is in the khadi and village industries section which takes away almost Rs. 16 crores as against the total grant of Rs. 23 crores. I am one of those who has always justified the expenditure on khadi and village industries on the analogy that a developing economy must provide for the weaker sections of the economy relief in the form of some subsidy. In modern times, we have instances where in case of a certain calamity, the Government has been forced to undertake or is willing to undertake responsibility for providing employment through public works carried on which otherwise would not be so necessary. It is this analogy, stretched a little further, which provides justification in their expenditure on the khadi and village industries section of our economy.

**Dr. M. S. Aney (Nagpur):** For how many years?

**Shri Alvares:** I am coming to that. It would be proper to look at it in its proper perspective. We have a direction of the Planning Commission that not more than 40 per cent of the present population should be retained in the villages and this can only take place if there is an horizontal movement of population to newly established urban centres. This direction can-

not be implemented unless the Ministry is able to create new urban centres where the surplus population can move and whereby the standard of living in the village centres could be increased. The hon. Member, Dr. Aney, asked me, "But for how long?". That is precisely the question. The Ministry must work out these perspectives as to how long these subsidies to the village industries can continue. Mahatma Gandhi, as far as I remember, visualised that the khadi programme was not a complete industrialised programme in itself but was a complementary programme to the other industries that existed there. The village industries, I understand, are a complete programme by themselves. But the programme of khadi is complementary so that when the village population moves out to the urban areas, those who remain will have khadi as a complementary industry and not as complete one. This will not be achieved if the present rate of investment of subsidy in khadi goes on and if the Government does not take other correlated measures in building up other sectors. I, therefore, hope in his reply the Minister for Industry will tell us how many new urban centres have been created, how many new cooperative centres have been started and particularly in view of the fact that they have a large number of refugee population coming in from East Pakistan and for whom there is a need to find employment according to their own skill and aptitude, whether the cooperative sectors, whether the industrial estates, whether the working sheds have been re-oriented, whether the whole programme has been re-oriented, in order that they may provide useful employment to these people. In the khadi and village industries section almost 18 lakhs of people find full employment and about 6½ lakhs of people find part-time employment. In order that this situation should not be perpetuated for all time, the progress of bringing people into the urban sectors should be worked out so that the criticism against this village industries

section may not continue unabated. I understand, and I realise, that the Public Account Committee has made some very serious allegations, and some of them are very justified. As far as the utilisation certificates are concerned—I have been examining the position—I may say that all the grants given are locked up or invested; and if the utilisation certificates have not come back, that is primarily because the State Governments have not been able to send them to the Khadi Commission. Some *via media*, some *modus operandi*, must be found out whereby these utilisation certificates are easily available because I am sure that the grants given for this purpose are suitably utilised.

Before I pass on to the next subject, there is one issue and that is the question of the wages of those employed in the Khadi Bhavans. My hon. friend from the Swatantra Party has made a reference to it. Only yesterday, we heard that the staff of the Khadi Commission will be given the Central Pay Commission's scale of pay. I do not see any reason why those working in the Bhavans are not similarly treated and get the advantage of the Central Pay Commission's scale of grades.

Now, there is a very important section of a very major industry to be taken into consideration. We have the textile industry which is bifurcated into the composite mills section, the power-loom section and the handloom section. All these three sections are necessary for the economy and, unfortunately, they are competitive. It is the essence of planning, it is the responsibility of the planners, that these three sections do not compete to eliminate one another but rather work together in their own special and demarcated spheres for the proper economy of the country. I do not think the Government has made up its mind to demarcate, either in what type of cloth or quality of cloth or to what quantity, each separate section should

engage itself in. There appears to be a great confusion between the powerloom and the mills section. This competition is so disastrous that we find that as far as the powerloom section is concerned, many more units are closing down—the unit is not a very correct term because it is a very diversified industry nevertheless. I have to bring to the notice of the Minister that the powerloom units all over the country have been closing down because of this policy of the Government. In the recent Budget proposals before the country, the excise duty has been more than doubled and further those units in the powerloom industry that were exempted from the excise duty—units having 1 to 4 looms—have been brought into the purview if these units are transferred to a new operator. The result will be that the intention of the Government to exempt those small operators possessing 1 to 4 looms will be withdrawn and they will be subjected to the same excise duty hitherto fixed for the bigger units, if there is a transfer of property. Therefore, the protection for the small cottage industry, as such, will vanish if a transfer takes place and the Government does not review its position.

Then, as regards the excise duty on yarn, the new excise duty has been imposed both upon yarn and upon the processing of cloth. It is obvious that the powerlooms section of our textile industry is weaker when compared to the mill or the composite mill section. Therefore, it requires all the protection that the Government can give it not merely because it is an industry that needs encouragement but principally because it is a weaker section of the two. Both from the point of view of employment, and from the point of view of production, this needs all the protection that the Government can give.

After all, taking into consideration the total production in all these three sectors, the handloom, the powerloom and the mills, we still find that we are



[Shri Alvares]

much below our production target and we could, if we need, increase our production in order to have more exports. The mills section of our textile industry, even while running three shifts, is still running short of not merely the installed capacity but of the production target that the Planning Commission had set before it. So is the case with handlooms and powerlooms also.

In a situation like this where there is a shortfall in production both from the point of view of installed capacity and from the point of view of production targets, there is no reason why there should arise any difficulty in the demarcation of responsibilities of these three sectors. If the exports are made properly and if the export quota is encouraged, I am sure that there will be no competition between the powerlooms and the mills section. Obviously, the mills section has a greater advantage over the powerloom section, and, therefore, if this diversification can take place by proper planning, I am sure that this apparent conflict that is now visible will vanish. Therefore, there is a very great and urgent necessity that Government should give consideration to these matters.

It is also equally surprising how when the powerloom committee is still to make its report.—I do not know when it is going to come—Government have imposed this new excise duty without consultation apparently. The result of this levy will be that even if the recommendations come in respect of giving some relief to the powerloom sector, Government will find themselves in a difficulty. After all, when Government had appointed a powerloom committee to enquire into the whole matter, it would have been in the fitness of things and quite proper also for Government to see what recommendations this powerloom committee is going to make for the rehabilitation of this industry.

Therefore, I would make an earnest appeal not merely to the Minister of Industry but to the Minister of Finance also, that there should be the withdrawal of this new excise duty impost and in any case, they should wait till the powerloom committee has made its recommendation which will take into consideration all aspects of this section of the textile industry.

As far as the handicrafts industry is concerned, the report states that the handicraft industry has made considerable progress and it has earned much foreign exchange. The handicraft industry must be intertwined and juxtaposed with the village handicraft industry must be intertwined and juxtaposed with the village crafts Board have been able to make such a phenomenal and welcome progress in the matter of not only reviving the old arts that India was famous for, they should also be able to apply their own initiative and genius to the development of other industries in the country. I am referring to the various other forms in which the Handicrafts Board can apply their own initiative. I would, therefore, plead that the Handicrafts Board may be given wider scope in order that more and more of the old and artistic industries in this country may find shelter under them.

With these words, I support the Demands of this Ministry.

श्री रामेश्वर टांडिया (सीकर) :  
उपाध्यक्ष, उद्योग मंत्रालय के बारे में बोलने हुए मुझे थोड़ा दुख होता है। मेरी समझ में नहीं आता कि इस मंत्रालय में सरकार ने इतनी उल्टा पल्टी क्यों की।

देश को बनाने में उद्योग का बहुत बड़ा हाथ रहता है। अर्थ मंत्रालय या गृह मंत्रालय के बाद ही उद्योग मंत्रालय का नम्बर आता है। पिछले एक बरस बाद में

श्री कछबाय (देवास) : उपाध्यक्ष महोदय, हाउस में कोरम नहीं है।

**Mr. Deputy-Speaker:** The bell is being rung—

Now, there is quorum. Shri Rameshwar Tantia may now continue his speech.

**श्री रामेश्वर टांटिया :** पिछले जुलाई में उद्योग मंत्रालय के दो अलग अलग विभाग कर दिए गए, एक का नाम रखा गया इंटर-नेशनल ट्रेड और दूसरे का नाम रखा गया इंडस्ट्री मंत्रालय। उसके बाद अक्तूबर में कम्पनी ला एंड मिनिस्ट्रेशन को इनसे अलग कर दिया गया, उसके बाद नवम्बर में पैट्रो-कैमीकल्प को कैमीकल्प इंडस्ट्री मंत्रालय में दे दिया गया और नान फेरम मेटल हैवी इंडस्ट्री मंत्रालय को दे दिया गया। फिर जनवरी में टेक्सटाइल, जूट और सीमेंट को दे दिया गया। समझ में नहीं आता है कि इतनी जल्दी जल्दी बदला बदली से सरकार क क्या मतलब है। अगर आज कोई आदमी इंडस्ट्री के लिए इंडस्ट्री मंत्रालय में अर्जी देता है, तो दो महीने बाद उसे पता नहीं कि आगे उसे क्या मिनिस्ट्री के पास जाना होगा। यह तो इंडस्ट्री के साथ एक प्रकार का खिलवाड़ करना है कि इनने महत्व और अहमियत के विभाग में इतनी जल्दी जल्दी बदला बदली की जा रही है। तीन वर्ष पहले इंडस्ट्री मंत्रालय में हैवी इंडस्ट्री भी शामिल थी और दूसरे उद्योग भी इसी में थे और कामर्स भी उसी में था और जब कोई लाइसेंस के लिए अर्जी देता था तो इंडस्ट्री मंत्रालय को संचने का मौका मिलता था कि किस इंडस्ट्री को पहले लाइसेंस दिया जाए, किस के लिए वेट किया जाए, किसको प्राइवेट सेक्टर में रखा जाए, किस को पब्लिक सेक्टर में रखा जाए। आज लाइसेंसिंग की वही हालत है जो कुछ माननीय सदस्यों ने बनायी है। इतने मंत्रालय इन्वाल्व हो गए हैं कि पता नहीं कि एक इंडस्ट्री के लिए किस किस मंत्रालय के पास जाना पड़ेगा, और फिर फाइनेंस मंत्रालय तो सब के साथ है ही। इससे लाइसेंस मिलने में बहुत देरी हो जाती है। स्वामीनाथन कमेटी ने कहा था

कि लाइसेंसिंग मैथड ईजी हो, लेकिन इस प्रकार लाइसेंसिंग मैथड कैसे ईजी हो सकता है मेरी समझ में नहीं आता।

मैं बहुत ज़ोर के साथ कह सकता हूँ कि एन० आई० डी० सी० ने देश के उद्योगों को बढ़ाने में बड़ा काम किया था। इन संस्था ने २८ करोड़ रुपया टेक्स्टाइल और जूट इंडस्ट्री पर खर्च किया जिनकी वजह से आज टेक्स्टाइल और जूट इंडस्ट्री पाकिस्तान से और दूसरे देशों से कम्पीट कर सकती है। लेकिन अफ़ोस है कि उन संस्था को अगले अक्तूबर से सरकार लोन देना बन्द कर रही है। जो इंडस्ट्री खराब हालत में होती थी उनको यह संस्था मदद करती थी, लेकिन अब पता नहीं कि आगे यह मदद उनको आई० एफ० सी० से मिलेगी या आई० सी० आई० सी० से मिलेगी। एन० आई० डी० सी० को अचानक लोन देना बन्द किया जा रहा है। मैं फिर एक बार उद्योग मंत्री साहब से कहूंगा कि एन० आई० डी० सी० अच्छा काम कर रही थी, उनको चालू रखा जाए और उनको लोन दिया जाए। उद्योग मंत्री साहब ने २७ नवम्बर को कहा था कि हमें दनिया में कम्पिटेशन में चीजें जो दाम वह देश चाहते हैं उन दामों पर देनी होंगी। लेकिन अगर हमारे उद्योग नई नई मैशिनरी से सुसज्जित न हुए तो हम उन दामों पर चीज दे सकेंगे और न उननी अच्छी क्वालिटी की चीज दे सकेंगे। मैं फिर निवेदन करूंगा कि जो महायन्त्रा और मुविध्रा एन० आई० डी० सी० ने टेक्स्टाइल और जूट इंडस्ट्री को दी है वैसे मुविध्रा अन्य उद्योगों को भी दी जाए जिससे देश का औद्योगीकरण और आगे बढ़े।

मंत्री महोदय ने चीजों की प्राइमेज के बारे में कहा कि हमें जो कम्पिटेटिव प्राइम है दूसरे मुल्कों में उस पर अपनी चीजें देनी होंगी। इस सम्बंध में उन्होंने चीफ लेबर का भी जिक्र किया है। पहले चीफ लेबर रही

## [श्री रामेश्वर टाटिया]

होगी, लेकिन आज तो हमारे देश में चीप लेबर नहीं रह गयी है, और चीजों के बढ़ते हुए दामों को देखते हुए रहनी भी नहीं चाहिए। लेकिन जो लेबर लाज है उसके कारण इंडस्ट्री को बड़ी कठिनाई का सामना करना पड़ रहा है। पता नहीं कि इंडस्ट्री मंत्रालय का इनको मुल्याने में हाथ है या नहीं, लेकिन इन से आए दिन उद्योग को कठिनाई का सामना करना पड़ रहा है। मैं एक उदाहरण देना चाहता हूँ। कलकत्ता में ज० इंजीनियरिंग का एक कारखाना है। यह हिन्दुस्तान में नव से ज्यादा तनख्वाह अपने लेबर को देता है। लेकिन आज साढ़े तीन महीने से वह कारखाना बन्द पड़ा है। आधी लेबर जाना चाहती है लेकिन यानियन उनका रोकनी है और मारपीट करने पर उनारू होंती है। इस तरह से साढ़े तीन महीने से यह कारखाना बन्द है। फोरन एक्सचेंज उस कारखाने से बहुत मिलता था। वह उषा खेंचे और उषा की सिलाई की मशीनें बनाता था। आज वह कारखाना साढ़े तीन महीने से बन्द है। कारखाना ठप्प पड़ा है। इसी तरीके से ज० इंजीनियरिंग का इतना बड़ा कारखाना जोकि इतनी क्रीमती चीजें बनाता था वह भी आज बन्द पड़ा है। यह जब लेबर की हालत हो तो उद्योग यहाँ पर बढ़ने वाले नहीं हैं ऐसा मेरा ख्याल है।

एक जरूरी बात मैं टैक्सेशन के बारे में कहना चाहूँगा। आज काफी भारी टैक्सेशन इंडस्ट्रीज पर लगा दिया गया है चाहे वह प्राइवेट सेक्टर की हों या पब्लिक सेक्टर की हों। थर्ड फाइव ईयर प्लान में नई इंडस्ट्रीज लगाने का जो हमारा टारगेट है वह इस डूबी टैक्सेशन को देखते हुए शायद ही पूरा हो सकेगा। पिछले साल जितने लाइसेंस लोगों को मिले हैं उससे १९६२ में १०० लाइसेंस बेसी मिले हैं। हो सकता है कि लाइसेंस मिलने में कुछ देरी हुई हो या लाइसेंस की एप्लीकेशंस

ही कम हुई हैं परन्तु यह बात बिल्कुल ठीक है कि इस डूबी टैक्सेशन का नई इंडस्ट्रीज लगाने पर प्रतिकूल प्रभाव पड़ा है और लोग इससे डिसकरेज हुए हैं। अब आप अपनी चाय की ही इंडस्ट्री को ले लीजिये। वहाँ की प्रान्तीय सरकार ने उस पर टैक्स बढ़ा कर असम में ७ परसेंट कर दिया। कोई भी इंडस्ट्री चाहे वह प्राइवेट सेक्टर में हो अथवा पब्लिक सेक्टर में हो, किसी में हो, उस पर हमें कुछ नहीं कहना है परन्तु जहाँ इस तरह से इंडस्ट्रीज पर डूबी टैक्सेशन लगाया जायेगा तो नई इंडस्ट्रीज खुलने की संभावना जोकि प्लान टारगेट में है वह मुझे पूरी होती नजर नहीं मालूम देती है।

इंडस्ट्रीज को पावर की बड़ी दिक्कत महसूस हो रही है। उनका पावर मिलती नहीं है, कम मिलती है और पावर का जो हमारा टारगेट है वह पूरा नहीं हो रहा है। इस कारण से भी इंडस्ट्री में कमी आ रही है और जो इंडस्ट्री बढ़ाना चाहते हैं वह बढ़ा नहीं पाते हैं। कहने का मतलब यह है कि जब तक एक कोऑर्डिनेशन सब मिनिस्ट्रियों में नहीं होगा या तो इंडस्ट्रीज मिनिस्ट्री को यह पावर होनी चाहिए, यह उनके अधिकार में देना चाहिये कि जिन इंडस्ट्रीज को शुरू करने के लिये वह लाइसेंस देना जरूरी समझते हैं उन्हें वह लाइसेंस दे सकें। आज तक आफ कोऑर्डिनेशन है और इरीगेशन और फड मिनिस्ट्री ही नहीं बल्कि एक, एक लाइसेंस के लिए ५, ५ मिनिस्ट्रीज में फाइलें जाती हैं और जैसा कि अभी एक मेम्बर महोदय ने कहा कि उसमें २०, २० आदमियों के हाथ में से फाइल निकलती है तो १२ महीने इस लाइसेंस के लेने में ही लग जाते हैं। ऐसी हालत में साधारण आदमियों को जिनके लिए कि सरकार कहती है कि वह ऐसे लोगों को लाइसेंस देना चाहती है, उन लोगों में इनकी हिम्मत नहीं है कि वह महीनों दिल्ली में घूमते रहें। उन में इतनी हिम्मत कहाँ

है कि वह १२ महीने तक दिल्ली में इधर से उधर घूमते रहें और उसके बाद भी यह यकीन के साथ नहीं कहा जा सकता है कि उसको वह लाइसेंस मिलेगा या नहीं मिलेगा। भूलबुझता जैसा मैंने पहले भी कहा कि जो बड़ी बड़ी फर्म्स हैं जिनके यहां अपने दगतर हैं वे यहां महीनों बने रह सकते हैं और उनको २० लाइसेंसों में से १८ न भी मिलें और दो, तीन ही मिल गये तो भी वह अपना धंधा चला सकते हैं। लेकिन साधारण श्रादमी के लिए ऐसा करना संभव नहीं है कि वह यहां दिल्ली में एक लाइसेंस के लिए १२ महीने बैठ रहे और इधर से उधर उसके लिए घूमता रहे। अगर लाइसेंस प्राप्त करने के बारे में सरकार की यही मौजूदा पालिसी जारी रही तो सरकार साधारण श्रादमियों को नई इंडस्ट्रीज स्टार्ट करने के लिए जो बढ़ावा देना चाहती है उसमें उसे कदाचित ही सफलता मिल सकती।

यह कहा जाता है कि उद्योगों में जो एक मॉनोपली बढ रही है वह एक खतरनाक चीज है और सरकार भी कहती है कि देश में यह मॉनोपली नहीं बढ़नी चाहिए लेकिन लाइसेंसिंग सिस्टम की मौजूदा हालत को देखते हुए यह मॉनोपली बढ़ने ही वाली है। इसलिए मेरा निवेदन है कि इस बारे में सरकार को गम्भीरतापूर्वक सोचना चाहिए और लोगों को ऐसी सहूलियतें देनी चाहियें ताकि साधारण श्रादमी भी लाइसेंस प्राप्त कर सकें और वह भी कुछ उद्योग धंधों में भागे बढ़ सकें।

लोन के बारे में कहा गया कि एन० आई० डी० सी० के लोन बन्द कर दिये गये। मैं फिर एक बार निवेदन करना चाहूंगा कि मंत्री महोदय इस पर दुबारा सोचें और यह जो एक बहुत अच्छी संस्था थी और देश में औद्योगीकरण को बढ़ावा देने के लिए अच्छा काम कर रही थी उसके बारे में फिर मंत्री महोदय सोचें। उन्होंने जो २८ करोड़ रुपये का लोन दिया है मेरी समझ में उसमें

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से एक परसेंट भी बैंड डैट होने वाला नहीं है। यह संस्था जब इतना अच्छा काम कर रही थी तो फिर उसको क्यों बन्द किया गया? मैं मंत्री महोदय से इस बारे में विनम्रतापूर्वक जबाब चाहूंगा कि ऐसा उन्होंने किस कारण से किया? उस में क्या डिफिकल्टी आई जो कि उसको बन्द किया गया और अब उसमें क्या ऐसी दिक्कत है जो कि उसको चालू नहीं कर सकते? मैं चाहूंगा कि उसे फिर से चालू किया जाय? खाली जूट और टेक्सटाइल की ही नहीं बल्कि दूसरी इंडस्ट्रीज भी पतनें और इसके लिए जरूरी है कि साधारण श्रादमियों को वगैर दिक्कत के लोन मिल सकें। आज उनको लोन मिलने में बड़ी कठिनाई है। जिनको कि बैंकों से भी लोन मिलने में दिक्कत होती है उनको इससे सहूलियत हांगी और ऐसा होने से वह अपनी इंडस्ट्रीज को बढ़ा सकेंगे।

**Shri Subbaraman (Madurai):** I thank you for the opportunity you have given me to speak on the Demands of the Ministry of Industry.

I congratulate the Ministry on having published a very good Report. We find that many industries have been started, developed and expanded. Production has also increased in many industries, but there is room for further improvement. The quality of the articles has to be further improved. We should not be satisfied with the products we manufacture. They should be equal in quality to foreign manufacture. Till we attain that stage, we should go on improving. In that connection, we may get technical help and know-how from foreigners where it is necessary. Research should also be continuously carried on.

We find that steps are being taken to standardise goods. This is absolutely necessary. Unless articles are standardised, there will not be much demand. The quality should also be controlled. I am glad to note that steps have also been taken in that regard.

[Shri Subbaraman]

I find that encouragement is being given to those who invent new articles and improve articles. It is better now and then that the inventions are published, so that the general public may take advantage of them.

I am also glad that we are getting foreign participation in many of our industries. In that way, we save some foreign exchange. But, at the same time, we should be careful to see that foreign participation does not affect our economy in any way.

The handloom industry is a very important sector in our economy. Some friends have spoken about that previous to me. It gives employment to several lakhs of people, and even millions. So, we should see that the industry is protected in all respects. In view of the levy of excise duty and increase of duty on certain finer counts, we are afraid the handloom industry will be affected. So, I request the Industry Ministry to take some steps, so that the industry is not affected by the excise duty or increase of excise duty on yarn.

We should have very good designs to improve the quality of our handloom fabrics. I learn from some report that they have sent for some gentlemen or ladies who are experts in fashions and designs. That advice should be made available for the handloom industry also. Though we produce very good cloth, it should also be made attractive. More and more handloom cloth is now being exported to foreign countries, but I feel that if we only improve our designs and manufacturing patterns there will be further room for these exports.

Next, I want to say something about khadi. Khadi occupies a very important place in our economy. Some speakers before me have attacked the Khadi Board and mentioned that the Khadi Board did not return the loan which they got. I think it was only a technical mistake that they did not

return it. They should have got the certificate of utilisation of funds. Another thing is, the loan had to be renewed. With that idea perhaps they did not return the loan which they got. So there was nothing wrong as such, except that there was some technical mistake.

Khadi will be there as long as we have to solve unemployment. Though it may look costly and crude, there is no other better way of getting employment to millions of our people.

I agree that khadi production should not be like this, as it is now. Even when Mahatma Gandhi was there he took steps to improve the manufacture of khadi, so that there might be less of exertion or strain on the spinner.

**Shri Bade (Khangone):** Khadi of Mahatma Gandhi has gone, now Nehru khadi is here.

**Shri Subbaraman:** As long as unemployment is there I think khadi production will help to a great extent. Now there has been a little change in the policy of khadi production. It is like this. If only one spins yarn and gives it to the *khadi bhandar*, he will get cloth of that quantity of yarn; there are no weaving charges. I feel that the production of khadi will be further increased by this. In all the countries we can see that certain articles are costlier. They have to be like that.

**श्री कछवाय :** कोरम नहीं है ।

**Mr. Deputy-Speaker:** The bell is being rung—Now there is quorum.

For the last one hour the quorum bell has had to be rung so many times. I appeal to the Members, to their sense of duty to maintain quorum and not leave the House without quorum.

The hon. Member may now continue.

**Shri Tyagi (Dehra Dun):** Last time a convention was established that during lunch time the question of quorum is not raised.

**Mr. Deputy-Speaker:** That convention is not being observed, now; that has been given a go-by.

**Shri Subbaraman:** It is said that khadi is costly and that no subsidy or grant should be given for the production of khadi. If we look into the affairs of other countries we find that certain articles are costly. For instance, footwear or shoes in Russia are three, four or five times costlier than in India. So, if we are particular that everybody should have employment, and have full employment, then such industries have to be there.

I am glad that there is improvement in Ambar Charkha and to know about Sunder charkha. As far as Amber charkha is concerned there is not much difficulty in spinning, but there is difficulty in carding. The benefit of technical improvement and advancement in textile machineries should be brought in and applied in making the carding portion of the Amber charkha also easier. I request the hon. Minister to pay special attention in this regard.

**Shri C. K. Bhattacharyya (Rai-ganj):** Sir, I had to go to the Library for a book. I was there in the Library and I came here running when the bell rang.

**Mr. Deputy-Speaker:** Quorum was not there.

**Shri C. K. Bhattacharyya:** May I have your permission to go to the Library?

**Mr. Deputy-Speaker:** Quorum has also to be maintained. It is the duty of every Member to maintain quorum in the House.

**Shri Subbaraman:** Village industry also occupies the same place as khadi. Research in that direction should also be carried on. But research should be done in such a way that it can be

adopted, is easily acceptable and is less costly.

We hear that all our rural industries should be mechanised. I on my part do not want to stand in the way or object to that. But mechanisation should be carried out in such a way that it does not effect employment at all.

With these words, Sir, I thank you for the opportunity you have given me and I support the Demands of the Ministry.

**श्री बड़े :** माननीय उपाध्यक्ष महोदय, मैंने एक फिल्म का एडवर्टाइजमेंट देखा, जिसका नाम था "ब्लफ़ मास्टर"। मैंने मिनिसट्री आफ़ इण्डस्ट्रीज की रिपोर्ट को देखा है और वह मुझे पूरी "ब्लफ़ मास्टर" मालूम हानी है। इसमें लिखा गया है कि १९६१-६२ में औद्योगिक उत्पादन में ६.६ प्रतिशत की वृद्धि हुई और ८.९ प्रतिशत बढ़ गई है, लेकिन हमारा लक्ष्य था ११ प्रतिशत और वास्तव में उतनी वृद्धि होनी चाहिए थी। इसलिए जो वृद्धि हुई, वह बराबर नहीं हुई।

इस रिपोर्ट को देखने से मालूम हुआ है कि एक साल में इस मिनिसट्री का तीन चार दफा वाइफ़रकेजेशन हुआ। कभी कोई डिपार्टमेंट अलग कर दिया गया और कभी किसी दूसरे मिनिसटर को दे दिया गया। इसमें लिखा है :

"On 19th July, 1963 the Ministry of Commerce and Industry was bifurcated into two Ministries viz., Ministry of International Trade and Ministry of Industry. Further reorganisation took place on the 20th October, 1963".

दो मिनिसट्रीज हो गईं।

"when the Department of Company Law Administration was transferred from the Ministry of Industry to the Ministry of Finance (Department of Revenue)."

[श्री बड़े]

यह चीज तीन महीने के अन्दर हुई । वास्तव में कम्पनी ला को इसमें आना चाहिये था, इण्डस्ट्री के अण्डर आना चाहिये था लेकिन उसको फाइनेंस में दे दिया गया । क्यों दे दिया गया, पता नहीं । क्या पालिसी है इसका कुछ पता नहीं चलता है ।

फिर

'On 21st November, 1963 the chemical industries were transferred to the Ministry of Petroleum and Chemicals and the subject "Not-ferrous Metals" was transferred to the Ministry of Steel....'

वास्तव में नान-फेरस मेटल का पूरा विभाग इण्डस्ट्री के अन्तर्गत होना चाहिये था ।

भाग लिखा है :

'On January 8, 1964, the subjects "Textiles and Jute" and "Cement" were transferred from the Ministry of International Trade and the Ministry of Steel, Mines and Heavy Engineering respectively to the Ministry of Industry.'

इसे मालूम होता है कि शासन के पास डेफी-नित कोई चीज नहीं है । एक साल में तीन तीन और चार चार चेंजिज क्यों किये गये, इसका कुछ पता नहीं । इन चेंजिज का लोगों पर अच्छा प्रभाव नहीं पड़ता है । जो चेंजिज करनी हों, वे एक ही बार में कर देनी चाहियें, रोज रोज चेंजिज नहीं करते रहना चाहिये । जो इण्डस्ट्रियलिस्ट्स होते हैं, जो दूसरे लोग होते हैं, उनको इस गड़बड़ी के कारण, इस कन्फ्यूजन के कारण बहुत तकलीफ होती है । उन को मालूम नहीं पड़ता है कि कौनसी मिनिस्ट्री के पास किस चीज के लिए जाना चाहिये ।

श्री त्यागी : पालिसी तो कांसस्टेंट रही ।

श्री बड़े : पालिसी भी तो कांसस्टेंट नहीं रह पाती है, हर मनुष्य की प्रकृति भिन्न-भिन्न प्रकार की होती है । एक मन्त्री की एक पालिसी होती है तो दूसरे की दूसरी हो सकती है, पालिसी बदल सकती है ।

सरकार को देखना चाहिये कि फारेन कैपिटल कितना लेना चाहिये, किस हद तक कोलैबोरेशन होनी चाहिये । मैंने देखा है कि रायलटी के रूप में, प्राफिट्स के रूप में बहुत सा पैसा विदेशों को चला जाता है । कितना कोलैबोरेशन होना चाहिये, किस हद तक उसको किया जाना चाहिये, कितना पैसा आना चाहिये, इसके बारे में पी० ए० सी० ने अपनी २२ वीं रिपोर्ट में बहुत अच्छे रिमार्क दिये हैं । त्यागी जी उसके अंशरमें हैं । कमेटी ने कहा है :

"In para 15 of their Ninth Report, the Committee had discussed the question of fixing a limit on borrowing by Government by a law passed by Parliament under Article 292 of the Constitution. It was urged before the Committee that Parliament had ample opportunity to examine the plan and the targets of borrowing at two stages viz. once when the Plan was discussed and approved, and secondly when the annual budget proposals were discussed wherein the entire requirements of funds including the borrowing programme were included. The Committee felt that the existing manner of getting Parliamentary approval to the borrowing programme of Government did not provide a satisfactory opportunity for an intelligent appraisal in Parliament of the issues involved, which would be afforded if there were a specific debate thereon."

भाग जाकर कहा है :

"The size of the debt as on 31st March, 1963 was stated by the Comptroller and Auditor General

to be Rs. 7621 crores out of which the market borrowing amounted to Rs. 2871 crores. The Committee note that although a year has elapsed since they suggested that a study should be made of the procedures followed in various democratic countries for obtaining parliamentary approval to Government borrowing, not much headway had been made in this regard."

कहाँ तक यह बरोडिंग होना चाहिये, इसके बारे में शासन ने कुछ भी अभी तक निर्णय नहीं किया है। शासन जितना चाहे बरोडिंग कर सकता है। इसमें पार्लिमेंट को भी अधिकार नहीं है, वह भी कोई लिमिट नहीं लगा सकी है।

मैं कुछ फिगरजं लाया हूँ जिनके अनुसार मैं बतलाना चाहता हूँ।

Figures of remittances on account of royalty payments to foreign concerns are not separately available but they are merged with the figures of payments for the use of trade marks, copyrights and rentals payable for foreign machinery.... The following amounts were remitted abroad to foreign concerns....

|      |                    |
|------|--------------------|
| 1955 | .. 49 lakhs;       |
| 1956 | .. 110 lakhs;      |
| 1957 | .. 92 lakhs;       |
| 1958 | .. 127 lakhs;      |
| 1959 | .. 156 lakhs;      |
| 1960 | .. 226 lakhs;      |
| 1961 | .. 252 lakhs;      |
| 1962 | .. 339 lakhs;      |
| 1963 | not yet available. |

**The Minister of Industry (Shri Kanungo):** What is the document the hon. Member is quoting from?

**Shri Bade:** Lok Sabha Secretariat, Parliament library:

**Subject:** Royalty, profits, etc. paid to foreign concerns. This is from the Parliament Library.

अगर आप चाहें तो मैं आपको दे सकता हूँ।

अबले इंग्लैंड की गारो पंजी जो १९४७ में दो सौ करोड़ की थी अब ४१५ करोड़ की हो गई है। जो प्राफिट था, जो राय-नदी थी, वह ऊपर की फिगरजं देकर मैंने आपको बताई हैं। जो पैसा बाहर जाता है, उस पर कुछ तो पार्लिमेंटरी कण्ट्रोल होना चाहिये, कितना बरोडिंग, कितना कोलंबो-रेशन हो, उस पर भी तो कुछ पार्लिमेंट का कण्ट्रोल होना चाहिये। इण्डस्ट्रियल पालिसी का निर्णय होना चाहिये, कि कितना कोलंबो-रेशन फारेन का होना चाहिये। यह अगर नहीं होता है तो कर्जा बढ़ता ही जाएगा और और बढ़ता ही जा रहा है और कोलंबो-रेशन के रूप में, रायल्टी के रूप में बहुत पैसा विदेशों में जा रहा है। स्वदेशी रुपये को लगाने की जो मूवमेंट है और जो यह मूवमेंट चली है कि सभी चीजें इंडिया में बनें फारेन कोलंबो-रेशन के साथ, उन पर मेड इन इंडिया लिखा जाए, इसका कुछ तो शासन को निर्णय करना चाहिये।

अब मैं प्राइसिंग पालिसी के बारे में कुछ कहना चाहता हूँ। प्राइसिंग पालिसी की पी० ए० सी० में बहुत चर्चा हुई थी। पी० ए० सी० की रिपोर्ट में भी इसका जिक्र किया गया है। जो स्टडी टूर था उसमें गी गया था और मैंने देखा है कि जितनी इण्डस्ट्रीज हैं सब की प्राइसिंग पालिसी फिक्स्ड नहीं है, कहीं तो कम डिप्रिप्रिएशन लिया जाता है और कहीं ज्यादा, कहीं पांच परसेंट होता है, कहीं दस परसेंट होता है। पिम्परी में गी गया था और वहाँ पर मैंने पूछा कि किस प्रकार से प्राइसिंग पालिसी होती है। वहाँ पर भी हमारा और उनका बहुत डिफ्रेंस थाफ ओपिनियन था। पी० ए० सी० ने अपनी २३वीं रिपोर्ट में कहा है ?

"The Committee have also expressed the hope, in para 109 of this Report that efforts would be



[Shri Bade]

continued to bring down the cost of production in NEPA Mills Ltd. In regard to the pricing policy in general, while the Committee agree in principle that all industrial and commercial transactions in the public sector should earn enough profits to be able to give a good dividend to the exchequer and to build up reserves to finance their own future expansion, the Committee feel that some principles should be laid down as to see that the pricing policies do not become an instrument of indirect taxation as the power of taxation is the prerogative of Parliament only."

उसने कहा है कि इण्डस्ट्रीज में कोई कमिस्टेंट प्राइमिंग पालिसी नहीं है।

अब मैं इण्डस्ट्रीज डिपार्टमेंट की तरफ आता हूँ। जो इण्डस्ट्रीज हमारे देश में हैं, उनकी दरअसल में डिफिकल्टीज क्या हैं, इसको आपको देखना है। पहली डिफिकल्टी तो यह है कि उनका कच्चा माल नहीं मिलना है। उनका रा मैटीरियल नहीं मिलता है और अगर मिलता है तो उसको पाने में उनको बड़ी डिफिकल्टी होती है। बिना कच्चे माल के विभिन्न प्रदेशों में जो लघु उद्योग हैं, जो छोटी छोटी इंडस्ट्रीज हैं, वे कैसे पनप सकती हैं, वे कैसे तरक्की कर सकती हैं। केन्द्रीय सरकार ने राज्यों को उचित मात्रा में लोहे, इस्पात, कच्चे लोहे, शीशे आदि का कोटा दिया ही नहीं है। मैं आपको उत्तर प्रदेश की बात बतलाता हूँ। उस प्रदेश के उद्योग उपमन्त्री ने गत १८ मार्च को स्पष्ट शब्दों में यह बात कही है कि कच्चे माल की कमी से राज्य के लघु उद्योगों पर प्रतिकूल प्रभाव पड़ा है। साफ शब्दों में यह कहते हुए उन्होंने बताया है कि केन्द्रीय सरकार ने राज्य को उचित मात्रा में लोहे, इस्पात, कच्चे लोहे, शीशे का कोटा दिया ही नहीं। इसका एक ही उदाहरण पर्याप्त होगा। राज्य को जब २ लाख १० हजार टन कच्चा लोहा चाहिये तो उसे

केवल २७ हजार टन कच्चे लोहे का कोटा दिया गया। इस प्रकार जिस संख्या में राज्यों में आप चाहते हैं कि स्माल स्केल इण्डस्ट्री बड़े, वह कैसे बढ़ सकती है। यह चीज बनारस के पत्र "आज" में निकली है, जो मैंने आपको पढ़ कर सुनाई है।

इसी प्रकार से अब मैं आपके सामने मध्य प्रदेश के बारे में कुछ कहना चाहता हूँ। वहाँ पर जितनी इण्डस्ट्रीज को लाइसेंस मिले हैं १९६० में या १९६२ में वे अभी तक स्टार्ट नहीं हुई हैं। जब इसका कारण पूछा गया तो बताया गया कि कच्चा लोहा नहीं मिलता है और बिना उसके इन इंडस्ट्रीज को कैसे स्टार्ट किया जाए। मशीनरी के वास्ते लाइसेंस तो होता है लेकिन फारेन एक्सचेंज नहीं मिलती है। ये जो बाधाएँ हैं, इनको कैसे दूर किया जा सकता है, इसको भी आपको देखना चाहिये। मध्य प्रदेश की तरफ मन्त्री महोदय का न्यायिक दृष्टिकोण है, ऐसा मुझे प्रतीत नहीं होता है। उसका क्या कारण है मैं नहीं जानता हूँ। हो सकता है कि मध्य प्रदेश के जो मन्त्री हैं, उनका जोर आप पर न पड़ता हो या आप मध्य प्रदेश के लिए कुछ करना न चाहते हों। यहाँ पर मध्य प्रदेश की सरकार ने लायजन् आफिसर भी रखा हुआ है जो विभिन्न मन्त्रालयों में जाकर पूछताछ करता है, मध्य प्रदेश को जिस जिस चीज की जरूरत होती है, उसको देखता है, मामलों को परसू करता है। लेकिन उन्होंने भी कहा है :

"A major hurdle in the industrial development of Madhya Pradesh, particularly, in the small-scale sector, is the inadequacy of controlled and imported materials allotted to the State. It is true that industrial development in any State should be largely on the basis of local resources for production of consumer goods is essentially dependent on controlled

and imported raw materials, and this production is equally important for the balanced industrial growth. Shortage of raw-materials has not only affected the future development but has also affected the existing industries particularly, traditional type of industries which form the mainstay of artisans in the State. These are hardly able to get 10 per cent of their requirements."

यह पत्र लायज़न आफिसर ने इण्डस्ट्रीज़ डिपार्टमेंट को लिखा था और उन्होंने कहा है कि मध्य प्रदेश में कम इंडस्ट्रीज़ होने के कारण क्या है। उन्होंने बताया है कि इण्डस्ट्रीज़ जो स्टार्ट नहीं हुई हैं, उसका कारण यह है कि कच्चा माल नहीं मिलता है। यह पूरी की पूरी रिपोर्ट उनकी आई है और उन्होंने बताया है कि असम में, बिहार में, गुजरात में, सब स्टेट्स में क्या स्थिति है, इसके आंकड़े आये हैं। बतलाया गया है कि वहां पर किस प्रकार का मैटीरियल मिलता है और इमर्जेन्सी की वजह से किस प्रकार उसकी कमी हुई है। लेकिन लोगों का कहना है कि हमारे ऊपर क्यादा कंची लगाई गई है।

इसके बाद मैं एक रिपोर्ट लाया हूँ जिसमें से बतलाना चाहता हूँ कि स्वरूपचन्द हुकमचन्द आयल मिल्स खंडवा में स्टार्ट होने वाली थी। उसको सन् १९६२ में लाइसेंस मिला लेकिन वह अभी तक स्टार्ट नहीं हुई। जब उनसे पूछा जाता है तो कहते हैं :

"There are facilities of land and water in Khandwa. Import licence application is pending with the Chief Controller of Imports and Exports."

यहां जब मैं आता हूँ तो ध्यान आता है बैरल एण्ड ड्रम इण्डस्ट्री के बारे में। मैं आपको बताना चाहता हूँ कि छः रोज तक हमारा इंटरप्लेन यहां रोज चक्कर लगाता रहा लेकिन उसको पता नहीं चल पाया कि किधर

जाये। यह मन्त्रालय इस प्रकार का भूल-भुलैया हो गया है। पहले जब वहां पहुंचा तो कहा कि पास दिखलाओ। पास दिखलाने के बाद कहा कि इस सेक्रेटरी के पास जाओ, फिर कहा उस सेक्रेटरी के पास जाओ। फिर उन्होंने कहा कि पी० ए० के पास जाओ, पी० ए० के पास जाओ तो कहते हैं कि कल घाना। इस तरह से छः रोज हो गये। एम० पी० भी उनके साथ जाते हैं। मैं कहना चाहता हूँ कि आप सारे दफ्तर दिल्ली-में ही क्यों रखते हैं। हर एक स्टेट में एक एक आफिस रख दीजिये ताकि जिसकी जो डिमाण्ड हो वह वहीं पूरी हो जाये। न तो उनकी बात सुनी जाती है और न जवाब दिया जाता है। इस कारण जो इण्डस्ट्री वाले हैं, पैसे वाले हैं वे लोग सोचते हैं कि कौन कहां कहां कट कर दिल्ली में घूमता रहे। अगर वह दूसरा धंधा करेंगे तो ज्यादा फायदे में रहेंगे। इतने वस्तु वे हो गये हैं। वे कहते हैं कि इण्डस्ट्रीज़ डिपार्टमेंट में इतना रेडटेपिज्म है कि न तो लोगों को कोटा मिलता है न मशीनरी मिलती है। जब वह मशीनरी के हायर पंचेज के लिये आते हैं तो उनके कागज दो दो साल तक रुके रहते हैं। मैं समझता हूँ कि अगर मिनिस्टर साहब हर एक टेबल पर जाकर देखें कि कौन कौन से प्रकरण वहां पड़े हैं तो उनकी पता चल जायेगा। अगर ऐसा नहीं होगा तो जो भी पूंजी लगाने वाले लोग होंगे वे कहेंगे कि इस काम को करने में क्या फायदा। वे आज पूंजी लगाने के लिये तैयार नहीं हैं। बरहानपुर ताप्ती मिल्स ऐसे ही है, हिल्ला टोआ एस्टेट इण्डस्ट्रीज़ लिमिटेड ऐसे ही है, धेमचन्द राजकुमार मोहाटा ऐसे ही है। उसको सन् १९६२ में लाइसेंस मिला था। एक फर्म को १९६० में लाइसेंस मिला था। लेकिन सब मामले आज तक पेंडिंग पड़े हैं। आप उन प्रकरणों को निकाल कर देखें कि उनका जवाब मिलता है या नहीं, फारेन एक्सचेंज उनको मिलता है या नहीं। अगर इसके लिये उनको चक्कर न काटना पड़े तो ठीक होगा।

[Shri Bade]

इसके बाद मैं नेपा मिल्स के बारे में कहना चाहता हूँ। वह मध्य प्रदेश में है। उसके सम्बन्ध में पी० ए० सी० ने काफी लम्बी रिपोर्ट दी है। वहाँ पर रा मंटीरियल मिलने का बड़ा भारी सवाल है। उस मिल में केवल ३०,००० टन कागज निकलने वाला है जबकि हमको चाहिये १५०,००० टन। इतने कागज के लिये जो रा मंटीरियल चाहिये वह आप कहां से लायेंगे। सत्पुड़ा हिल्स में सलाई की झाड़ इतनी नहीं है और रा मंटीरियल नहीं मिलेगा। इसके सम्बन्ध में आपको ध्यान देना चाहिये कि वहाँ पर बँम्बू काफी है। बँम्बू और सलाई दोनों को मिला कर आप कागज तयार कर सकते हैं। अगर बँम्बू का इस्तेमाल नेपा मिल्स में नहीं किया जायेगा तो धीरे धीरे सलाई बुक की शार्टेज होने वाली है।

इसी तरह सीमेंट का मामला है। हमने देखा है कि हर एक गांव में लोग चिल्लाते हैं कि सीमेंट नहीं मिलता। सीमेंट की जरूरत जितनी शहरों में है उतनी गांवों में नहीं। शहरों में बड़े बड़े लोगों के बंगले और हवेलियाँ बनाई जाती हैं। वे लोग सीमेंट को ब्लैंक मार्केट से लेते हैं। कारखानों को एक थैला सीमेंट नहीं मिलता है। आखिर सीमेंट के अन्दर यह पाल क्यों है। अगर आप दूसरे देशों से मुकाबला करेंगे तो देखेंगे कि वैसे ही हिन्दुस्तान में सीमेंट का कांजमशन बहुत कम है। सीमेंट इण्डस्ट्री इन फ्रांस, यू० एस० ए० इण्ड ब्रिटेन की जो रिपोर्ट है उसमें लिखा गया है।

"The progress of the industry in various countries abroad, and the rising standard of living of the people can best be gauged by the per capita consumption of cement. While the per capita consumption of cement is 285 kgs. in France, it is 310 kgs. in the USA, and 220 kgs. in Britain. The highest known figure is 500 kgs. in Switzerland. As against

these the per capita consumption of cement in India is as low as 20 kgs."

जब यहाँ पर केवल २० कीलों ग्राम सीमेंट लगता है और वह भी आप दे नहीं पाते तो फिर सीमेंट इण्डस्ट्री के चलाने से क्या फायदा। जनता चिल्लाती रहती है और सीमेंट नहीं मिलता है। इण्डस्ट्री पर इतना खर्च होता है, जनता टैक्स देती है इसलिये कि वह चाहती है कि उसे सीमेंट मिले। लेकिन आज उसको एक थैली सीमेंट मिलना भी मुश्किल है। अगर आप उसको देखेंगे तो आप को प्रतीत होगा कि सीमेंट के अन्दर कितना घोटाला है और लोगों को सीमेंट क्यों नहीं मिलता है। हमारे यहाँ तीन लाइसेंस सीमेंट के लिये दिये गये हैं लेकिन अभी तक वह इंडस्ट्री शुरू नहीं हुई है क्योंकि फारेन एक्सचेंज इंडिजिनस मशीनरी, ह्यायर पवेंज मशीनरी आदि की जो बातें हैं वह केवल एक जगलरी है। इसी वास्ते मैं कहता हूँ कि यह मन्त्रालय तो एक ब्लफ मास्टर है।

इसके बाद मैं खादी के ऊपर आता हूँ। मैंने अपने भाषण में कहा था कि खादी ग्रामोद्योग या खादी डिपार्टमेंट तो केवल एक अनायालय है कांग्रेसी लोगों के लिये। चुनाव के वक्त में जिसने कुछ काम किया था अगर वह मिनिस्टर नहीं हो सका, या चुनाव में हार गया तो उसको इस अनायालय में भेज दिया। अगर आप इस घोटाले को देखेंगे तो वहाँ जो खर्च किया जाता है उसका सर्टिफिकेट आने में दिक्कत होती है कि हमने इतने पैसे लगा दिये। वह सर्टिफिकेट्स भी पी० ए० सी० के पास नहीं आते। जब उनसे पूछा जाता है तो कहते हैं कि हमने आदमी भेजा था लेकिन अभी तक सर्टिफिकेट्स बनकर नहीं आये हैं। दिल्ली में जो चीज होती है वह बिल्कुल दिया तले अन्धरे जैसा है उसे देख कर तो मुझे टाज्जुब हुआ : कहते हैं कि खादी ग्रामोद्योग तो नो प्राफिट नो लास बेसिस पर चलता है। लेकिन वहाँ पर एक दरो ५०० ६० फी बेची

गई। इसके बाद आप देखिये मेमो न० ४४ पर दो दरियां ३२८ रु० ६० न० ५० की थीं और वह बिकीं ५६० रु० की। इसमें २३१ रु० ४० न० ५० प्राफिट लिया। इसी प्रकार से दूसरी दो दरियां थीं ३७४ रु० की वह ५१० रु० की बिकीं। इस पर १३६ रु० प्राफिट लिया गया। इसके बाद एक दरी २२३ रु० ३० न० ५० की थी। इसको ३०४ रु० ५० न० ५० पर बचा गया और ८१ रु० २० न० ५० का प्राफिट लिया गया। इसी तरह से आप देखिये कि एक दरी ३६८ रु० ४० न० ५० की थी, इसको ५४३ रु० में बेचा गया और १४४ रु० ८५ न० ५० का प्राफिट लिया गया। इस में मेमो नम्बर के साथ सब कुछ दिया गया है। दिल्ली से एक पेपर छपता है "हिन्दी टाइम्स" उसमें २० अक्टूबर के अंक में खादी ग्रामोद्योग भवन का घोटाला के नाम से छपा है खादी ग्रामोद्योग भवन के जो मनेजर हैं उनकी फोटो छपी है। उसमें बतलाया गया है कि अपनी पत्नी को जो साड़ी उन्होंने बेची उसमें कितना रिबेट दिया है और कंसेशन दिया है। दूसरे लोगों को इस पर कितना कंसेशन दिया जाता है यह भी बतलाया गया है।

**श्री उ० मू० त्रिवेदी :** बोलो न कितना कंसेशन दिया।

**श्री बड़े :** बतलाता हूँ। यहाँ पर दिया हुआ है :

"श्री टण्डन खादी ग्रामोद्योग भवन के सर्वेसर्वा हैं इसलिए अपनी मर्जी से कपड़ों के दाम जब चाहें घटा लेते हैं और जब चाहें बढ़ा लेते हैं। अपने लिए कार्यकर्ता और दूसरे कमीशन के अलावा पचास प्रतिशत की विशेष छूट ले लेते हैं। ६ नवम्बर, १९६२ को उन्होंने तीन साड़ियां खरीदीं जिन्हें उनकी पत्नी श्रीमती श्याम टण्डन ने लिया। इस पर दूसरे कमीशन के अलावा पचास प्रतिशत

की स्पेशल छूट ली जिसका प्रमाण यह रसीद है।"

इस प्रकार के घोटाले चलते हैं जिनसे खादी बदनाम होती है। क्योंकि वहाँ पर बड़े खटखटारी लोग रहते हैं जिनको नीचे के लोग नाराज नहीं करना चाहते। इसलिये जितनी मोटी खादी काँई पहले उतना ही वह देशभक्त है यह इसकी डेफिनिशन हो गई है। इसलिये इसकी तरफ आपको देखना चाहिये। आज खादी ग्रामोद्योग भवन के लोगों में बड़ा असन्तोष है क्योंकि उनकी कोई रिकग्नाइज्ड यूनिट नहीं है। भवन के एम्प्लायीज के ग्रुड अच्छे नहीं हैं, डी०ए० नहीं मिलता है, उनको ए क्लास सिटी के अलाउन्सेज नहीं मिलते। जी० पी० फण्ड की सुविधा उनको नहीं है।

"Bonus and gratuity should also be given to all workers".

एसा उन्होंने कहा था लेकिन वह भी उनको नहीं दिया जाता है। यह जो खादी ग्रामोद्योग भवन का घोटाला है उनके साथ ही आप मध्य प्रदेश के खादी ग्रामोद्योग को देखिये। आज आखिर लोग खादी के विरोधी क्यों हो रहे हैं। इसका केवल यही कारण है कि इसमें जो लोग रहते हैं वे चुनाव के वक्त कांग्रेस का प्रचार करते हैं। जो महात्मा गांधी की खादी थी उसको हटा कर आज नेहरू जी की खादी आ गई है। नेहरू खादी का मतलब यह है कि यहाँ यन्त्र युग आ गया है। नेहरू युग में अब टेक्स्टाइल मिल में खादी तयार होती है। उस कपड़े को पहनने से आज देशभक्त मालूम होती है। खादी ग्रामोद्योग के कपड़े पहनने से देशभक्त होती हो एसा नहीं है। दिल्ली के इंडस्ट्रीज डिपार्टमेंट के तले यह खादी ग्रामोद्योग भवन का घोटाला चल रहा है। यह दिया तले अन्धेरा वाली बात है। जो प्रखबार मेरे पास हैं उस के तीन तीन इयूज में दिया गया है कि किस तरह से खादी और ग्रामोद्योग भवन में घपला चल रहा है। इस घोटाले को आप देखिये। कितने पैसे का घोटाला है। वहाँ

[श्री बड़े]

एर जो स्टॉफ होता है वह वस्तुओं के स्टॉक के ऊपर नहीं है, कीमतों के अनुसार वहाँ पर स्टॉफ रखा जाता है। मतलब कि यह बतलाया जाता है कि वहाँ पर इतने का माल है। जैसे मान लिया जाये कि वहाँ पर १०,००० १० का माल है तो यह नहीं बतलाया जाता कि वहाँ इतनी दरियाँ हैं, इतने कम्बल हैं, इतनी दूसरी चीजें हैं। इस तरह के घोटाले चल रहे हैं कि जैसे कोई माल ५० ६० का है, उसके २५ ६० बतला दिये। इसी तरह से मैं समझता हूँ कि ३० ६० के माल के ५० ६० बता दिये जाते होंगे और इस तरह से हिसाब बराबर कर के बतला दिया जाता होगा। तो मैं समझता हूँ कि जहाँ जहाँ खादी और सामोद्योग भवन हैं वहाँ वहाँ कम से कम इस का ध्यान रखना चाहिए। इंडस्ट्री मंत्री इस काम में जनता की गाड़ी कमाई का पैसा क्यों लगाते हैं। मेरा खयाल है कि इस काम में १३ करोड़ या १७ करोड़—मुझे ठीक याद नहीं—भ्रष्टाचार लगाया गया है। जब डेक्सटाइल मिल्स से, पावर लूम से और हेंड लूम से काफी कचड़ा निकल रहा है, तो स्वतंत्रता संग्राम के इस अवशेष को क्यों कायम रखा जाता है। और अगर इसको कायम रखा ही जाता है तो इसमें सब को लिया जाये, केवल उन लोगों को इसमें न लिया जाये जो कि चुनाव आदि में आप का काम करते हैं।

अंत में मेरा यह निवेदन है कि आपको अपनी प्राइसिंग पालिसी को ठीक से निश्चित करना चाहिए और इस बात का ध्यान रखना चाहिए कि अमेरिकन और ब्रिटिश कंपीटल से कितना कोलेबोरेशन किया जाये। कहीं ऐसा न हो कि जिस प्रकार से ईस्ट इंडिया कंपनी तराजू ले कर आयी थी और हमारे ऊपर हावी हो गयी, उसी तरह फिर यह ब्रिटिश और अमेरिकन कंपीटल हमारे ऊपर हावी हो जाये। हम को अपना निजी कंपीटल ज्यादा से ज्यादा बनाना चाहिए।

15.00 hrs.

### COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

#### THIRTY-NINTH REPORT

**Shri Hem Raj (Kangra):** Sir, I beg to move:

"That this House agrees with the Thirty-ninth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 1st April, 1964."

श्री सिद्धेश्वर प्रसाद (नालंदा) :  
उपध्यक्ष महोदय, मेरा प्रस्ताव है कि डा० सिधवी के प्रस्ताव में एक घंटा और बढ़ा दिया जाये।

**Mr. Deputy-Speaker:** We will first adopt this report and when we take up that resolution we will see.

**Shri U. M. Trivedi (Mandsaur):** Sir, I have one suggestion to make about this report. I do not know how this thing gets manipulated. Bills which have been moved in the beginning of 1962 sometimes reach a higher level and sometimes they come down. I have moved a Constitution (Amendment) Bill. That was eighth in number and then it came down to thirty-seventh. How this number comes to be changed, I am not able to understand. I would like to know what is the procedure that is followed.

**Mr. Deputy-Speaker:** In the first place, this report refers to resolutions.

**Shri U. M. Trivedi:** I thought you said that it refers to Bills.

**Mr. Deputy-Speaker:** I am sorry, it refers to resolutions. As regards Bills, I have already requested the hon. Member to bring it to my notice. I do not know what Bill he is referring to. If he brings it to my notice I will look into it, as Chairman of the Committee.